

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 131 OF 2025

IN THE MATTER OF:

DEEP CHANDRA

.....APPLICANT

VERSUS

STATE OF U.P. & ORS.

.....RESPONDENT(s)

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THROUGH COUNSEL



**BHANWAR PAL SINGH JADON
COUNSEL FOR STATE OF U.P.**

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Date:05.02.2026

Place: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 131 OF 2025

IN THE MATTER OF:

DEEP CHANDRA

...APPLICANT

VERSUS

STATE OF U.P. AND ORS.

...RESPONDENTS



RESPONSE ON BEHALF OF DISTRICT MAGISTRATE, GAUTAM

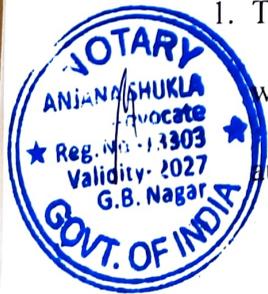
BUDDH NAGAR IN COMPLIANCE OF THE ORDER DT. 06.11.2025

PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW

DELHI

I, Medha Roopam aged about 35 years d/o Sh Gyanesh Roopam, presently posted as District Magistrate, Gautam Buddh Nagar, do hereby solemnly affirm and state on oath as under:

1. That I, the deponent in official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.



(Handwritten signature)

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in the present original application, the applicant has alleged that illegal construction on the flood plain of river Yamuna in Noida is going on. That further the Applicant has alleged that several developers including Green Beauty Farms and numerous unidentified entities have subdivided and developed plots for farmhouses, nurseries, temples, gaushalas, etc; within the flood plain of river Yamuna at Noida.

4. That it is submitted that in District Gautam Buddh Nagar, the work of identification and demarcation of the Yamuna River floodplain area has been completed by the Central Water Commission in compliance with the orders passed by the Hon'ble National Green Tribunal in O.A. No. 673/2018 (Jacob Kosi vs. Union of India & Others) and O.A. in No. 316/2022 (Dr. Sharad Gupta vs. State of U.P. & Ors.). That after the Central Water Commission provided the latitude and longitude coordinates, the Irrigation and Water Resources Department has completed the work of identification and



demarcation of the Yamuna River floodplain area in District Gautam Buddha Nagar by installing demarcation pillars at site. In this regard, the Special Secretary, Government of Uttar Pradesh vide Government Order dated 21.12.2024 has declared the floodplain zone of the River Yamuna on the basis of the 100-year return period flood for the critical reach from "*Asgarpur to Etawah and Shahpur to Prayagraj*" using floodplain zone coordinates.

A Copy of the Government Order dt. 21.12.2024 has been annexed herewith as ANNEXURE R-1.

5. That the above-captioned matter was last listed for hearing on 06.11.2025, wherein the Hon'ble Tribunal directed as under:

"1. Replies on behalf of the Respondents No. 4 and 8 have been filed. Learned counsel appearing for the Respondents No. 1,2,3 and 5 seek four weeks' time to file the reply. It will be open to other Respondents also file to file their Reply within the same period. Rejoinder, if any, can be filed by the Applicant within two weeks thereafter.

2. The Respondents No. 1 and 2 will disclose the status of demarcation of flood plain zone in the area concerned."



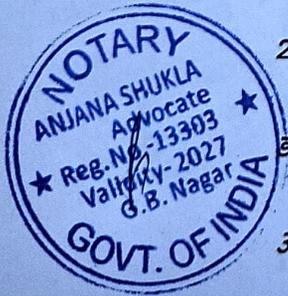
6. That in compliance of the aforesaid order, the list of coordinates (latitude & longitude) of the pillars installed near the concerned area has been provided by the Irrigation and Water Resources Department.

A Copy of the list of coordinates of the concerned area has been annexed herewith as ANNEXURE R-2.

7. That it is pertinent to submit that the Government Order dt. 16.03.2010 issued by the Chief Secretary, Government of Uttar Pradesh, Irrigation Section-2 states as under:

"1) महायोजनाओं के अन्तर्गत नदियों के किनारे फ्लड प्लेन जोन का बाढ़ प्रभावित क्षेत्र के रूप में प्रदर्शित किया जाना एवं इसमें किसी प्रकार का निर्माण अनुमन्य नहीं होना सुनिश्चित करने हेतु इन क्षेत्रों का भू-उपयोग हरित रखा जाये। सम्बन्धित नगरों की महायोजनाओं के जोनिंग रेगुलेशन में फ्लड प्लेन्स के अन्तर्गत किसी भी प्रकार का निर्माण प्रतिबन्धित किया जाना सुनिश्चित किया जाय।

2) आर०बी०ओ० एक्ट, यू०पी० अर्बन प्लानिंग एण्ड डेवलपमेन्ट एक्ट-1973 तथा इण्डस्ट्रियल डेवलपमेन्ट एक्ट 1976 के अन्तर्गत फ्लड प्लेन जोन में किसी प्रकार के निर्माण कार्य हेतु कोई अनापत्ति नहीं दी जायेगी और न ही भू-मानचित्र स्वीकृत किया जायेगा। उक्त प्रकार के अवैध निर्माण को रोकने हेतु उक्त अधिनियमों के प्राविधानों के अन्तर्गत प्रभावी कार्यवाही की जाय।"



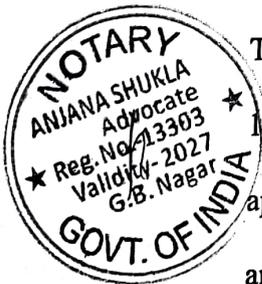
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A Copy of the Government Order dt. 16.03.2010 has been annexed herewith as ANNEXURE R-3.

8. It is also pertinent to mention that the floodplain zone is also an industrial development area, and like other industrial development areas, the provisions of the Uttar Pradesh Industrial Area Development Act, 1976 and the regulations framed thereunder shall also apply to the floodplain zone. This is because the notifications issued by the State Government pertain to revenue villages, which also include plots (gata) of the floodplain.

9. Further, for permitting construction in the floodplain zone, the master plan has kept the land use as green. This work can be done only by the Noida Industrial Development Authority, Noida. In this regard, as per the Noida Master Plan 2031, Noida is situated between the Yamuna River and the Hindon River.

That the area of Noida is approximately 20,000 hectares, out of which about 15,000 hectares have been identified for urbanization, and the remaining approximately 5,000 hectares, being flood-affected areas of these two rivers, are shown in the master plan under the River Front Development Zone. That page 57 of Master Plan 2031, para 5.11 states as under:



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“Noida is bounded by the two embankments of river Yamuna and Hindon. Urbanisation is proposed broadly within the area between these two embankments. Development of urban activities has not been proposed in more than 5000 hectare land situated in the river front area of both the rivers because this is basically a flood affected area. The river Yamuna suffers from inadequate flow and quantum of water during majority time of the year. Rapid urbanization, encroachment on the river bank and over exploitation of water in Delhi has resulted in the dwindling of water flow in the river. The river is highly polluted due to discharge of untreated waste water through drains. However, the river Yamuna generates very high level of water flow during rainy seasons and sometimes discharge of rain water from dams causes floods in the areas of Delhi and Noida. Conservation of flood prone area is essential. Therefore, urban activities have not been proposed in the river front areas of both the rivers. This entire area is proposed to be kept as green and open. However, it is proposed that the river front areas shall be developed for recreational and tourist activities with the provision of some temporary and removable structure on 1 percent area of a specific development project. A detailed plan of the development of river front areas is proposed to be prepared after detailed study of its environmental conditions and potentials of development. It is a sensitive area and needs a detailed study to understand



AS

the cycle of flood occurrence, the ground water recharge potential and requirement, potential of reclamation and the potential of making this area physically accessible and functional."

10. That from the above, it is clear that the Noida Authority considers the floodplain zone as an industrial development area.

11. That the letter dated 10.05.2024 of the Special Officer (A.K.), New Okhla Industrial Development Authority, Sector-6, Noida, District Gautam Buddha Nagar letter dated 17.02.2020 of the Chief Executive Officer, Noida Development Authority states that under the relevant provisions of the Uttar Pradesh Industrial Area Development Act, 1976, no construction is permissible in the notified submergence area of Noida without the permission of the Noida Authority. It is noteworthy that Section 2(d) of the Industrial Area Development Act, 1976 clearly states that:

"If it appears to the Authority that the condition or use of any site or building is prejudicially affecting or is likely to affect the proper planning of, or the amenities in any part of the industrial development area or the interests of the general public there, it may serve on the transferee or occupier of that site or building, a notice requiring him to take such steps and within such period as



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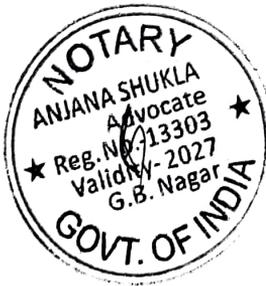
may be specified in the notice and thereafter to maintain it in such manner as may be specified therein and in case such transferee or occupier fails to take such steps or to maintain it thereafter, the Authority may itself take such steps or maintain it, and realize the cost incurred on it from such transferee or occupier."

Copies of the letters dt. 10.05.2024 and 17.02.2020 have been annexed herewith as ANNEXURE R-4.

Copy of the UP Industrial Area Development Act, 1976 has been annexed herewith as ANNEXURE R-5.

12. That the Additional Chief Secretary, Government of Uttar Pradesh vide Government Order dt. 11.01.2021 has amended Section 59(6) of the Uttar Pradesh Revenue Code (Amendment) Ordinance, 2020 (U.P. Ordinance No. 2 of 2020), Noida, Greater Noida, Yamuna Expressway Authority or any industrial township declared under the Uttar Pradesh Industrial Development Act, 1976 under Article 243 of the Constitution of India has been included in the definition of "local authority".

A Copy of the GO dt. 11.01.2021 has been annexed herewith as ANNEXURE R-6.



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13. That in continuation thereof, the District Magistrate, Gautam Buddh Nagar, vide office memorandum dated 02.03.2021 has stated that as per the provisions and stipulations given in the Government Order dt. 11.01.2021, supervision, protection, management and control in the notified area within the limits of District Gautam Buddh Nagar shall be carried out by Noida, Greater Noida and Yamuna Expressway Authorities in accordance with rules. A Copy of the letter dt. 02.03.2021 has been annexed herewith as ANNEXURE R-7.

14. Therefore, from the above facts it is clear that in District Gautam Buddh Nagar, the work of determination and demarcation of the Yamuna River floodplain area has been completed by the Irrigation and Water Resources Department by installing demarcation pillars at site, for which the Government has also issued a notification, and in compliance of the Hon'ble National Green Tribunal's order the list of coordinates (latitude & longitude) of the floodplain pillars near the concerned area has been provided.

15. Hence it is relevant to state here that from the legal provisions, government orders and the decisions taken at the highest level meetings, it is clear that effective action to prevent and remove encroachments and illegal





constructions in the Yamuna River floodplain area situated in District Gautam
Buddh Nagar, which is a notified area of the Noida Development Authority,
is required to be taken by the New Okhla Industrial Development Authority.

16. Hence, the present response is being submitted for the kind perusal of this
Hon'ble Tribunal. It is prayed that the same be taken on record.



[Signature]
DEPONENT

VERIFICATION

Verified at G.B. Noida on this 04 day of February, 2025, that the
contents of the above affidavit from paragraphs 1 to 16 are believed to be true
and correct to the best of my knowledge and belief. No part of it is false and
nothing material has been concealed therefrom.

[Signature]

DEPONENT

ATTES TED
[Signature]
ANJANA SHUKLA
Advocate Notary
Distt. G.B. Nagar. M.:9717179395

04 FEB 2026

ANNEXURE R-1

महत्वपूर्ण

संख्या-685/2024/45एनओजीओटीओ/2024-27-सिंओ-4-11(रिट)(एनओजीओटीओ)/2019

प्रेषक,

डॉ० अरविन्द कुमार चौरसिया,
विशेष सचिव,
उत्तर प्रदेश शासन।

सेवा में,

1. अपर मुख्य सचिव/प्रमुख सचिव,
नगर विकास विभाग,
उओप्रओ शासन।
3. अपर मुख्य सचिव/प्रमुख सचिव,
राजस्व विभाग,
उओप्रओ शासन।

2. अपर मुख्य सचिव/प्रमुख सचिव,
आवास एवं शहरी नियोजन विभाग,
उओप्रओ,शासन।
4. प्रमुख अभियन्ता एवं विभागाध्यक्ष,
सिंचाई एवं जल संसाधन विभाग,
उओप्रओ,लखनऊ।

लखनऊ: दिनांक: 21 दिसम्बर, 2024

सिंचाई एवं जल संसाधन अनुभाग-4

विषय: माओ राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओओएओ संओ-673/2018 जैकब कोसी बनाम यूनियन ऑफ इंडिया व अन्य (निस्तारित) एवं ओओएओ संओ-316/2022 डा.शरद गुप्ता बनाम उत्तर प्रदेश राज्य में माओ राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 11-9-2024 के अनुपालन में केन्द्रीय जल आयोग द्वारा माओ राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष प्रस्तुत रिपोर्ट के क्रियान्वयन के क्रम में यमुना नदी के फ्लड प्लेन जोन घोषित किये जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक माओ राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओओएओ संख्या- 673/2018 जैकब कोसी बनाम यूनियन ऑफ इंडिया व अन्य (निस्तारित) एवं ओओएओ संओ-316/2022 डा.शरद गुप्ता बनाम उत्तर प्रदेश राज्य में माओ राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 11-9-2024 एवं मुख्य अभियन्ता (जल संसाधन) कार्यालय प्रमुख अभियन्ता, सिंचाई एवं जल संसाधन विभाग, उओप्रओ के पत्र दिनांक 11-12-2024 का कृपया सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा यमुना नदी के क्रिटीकल रीच 'असगरपुर से इटावा एवं शाहपुर से प्रयागराज" तक 100 वर्ष के रिटर्न पीरियड की बाढ़ के आधार पर बाढ़ मैदान क्षेत्र के निर्धारण एवं सीमांकन हेतु अधिसूचना निर्गत किये जाने के सम्बन्ध में उपलब्ध कराया गया है।

2- माओ राष्ट्रीय हरित अधिकरण नई दिल्ली में ओओएओ संख्या-673/2018 में यमुना नदी के क्रिटीकल रीच "असगरपुर से इटावा एवं शाहपुर से प्रयागराज" तक के फ्लड प्लेन जोन के चिन्हांकन के निर्देश दिये गये हैं। पुनः ओओएओ संख्या-316/2022 में पारित आदेश दिनांक 11.09.2024 के अन्तर्गत यमुना नदी के क्रिटीकल रीच "असगरपुर से इटावा एवं शाहपुर से प्रयागराज" तक के फ्लड प्लेन जोन के चिन्हांकन की रिपोर्ट केन्द्रीय जल आयोग नई दिल्ली को दिनांक 30.11.2024 तक माओ राष्ट्रीय हरित अधिकरण नई दिल्ली में प्रस्तुत करते हुए सिंचाई एवं जल संसाधन विभाग उओप्रओ, को दिनांक 21.12.2024 तक गजट नोटिफिकेशन जारी करने हेतु निर्देश दिये गये हैं।

3. तत्क्रम में केन्द्रीय जल आयोग नई दिल्ली द्वारा यमुना नदी के रीच "असगरपुर से इटावा एवं शाहपुर से प्रयागराज" तक के फ्लड प्लेन जोन के Coordinates (Latitude & Longitude) दिनांक 21.11.2024 को ई-मेल द्वारा उपलब्ध कराये गये एवं पुनः दिनांक 30.11.2024 को अन्तिम रिपोर्ट (Latitude & Longitude) के साथ उपलब्ध करायी गयी है जिसके अनुसार "असगरपुर से इटावा एवं शाहपुर से प्रयागराज" तक के मध्य पडने वाले जनपदों में खण्डों द्वारा ग्राउन्ड ट्रूथ वेरीफिकेशन दिनांक 05.12.2024 तक पूर्ण करा लिया गया है। यमुना नदी के रीच "असगरपुर से इटावा एवं शाहपुर से प्रयागराज" तक के फ्लड प्लेन जोन के Coordinates (Latitude & Longitude) एवं आलेख, मा० राष्ट्रीय हरित अधिकरण नई दिल्ली के आदेशों के अनुपालन में फ्लड प्लेन जोन के गजट नोटिफिकेशन हेतु प्रस्ताव उपलब्ध कराया गया है।
4. उपर्युक्त विषय के सम्बन्ध में अवगत कराना है कि ओ०ए० सं०-673/2018 (निस्तारित) एवं ओ०ए० सं०-316/2022 में मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 11-9-2024 के प्रस्तर- 5.17 एवं 32 में निम्न निर्देश दिये गये हैं:-

" 5- II. Department of Irrigation

Demarcation of the Flood Plain Zone in GIS format including the geo-coordinates or locations of marking pillars.

III. Other concerned departments of the State Government (District Administration, Mines Departments) Details of any other activities outside forest land, as complainant; such as earth cutting resulting in soil erosion/changing land use pattern.

17. Another reply/updated report was filed by District Magistrate, Agra vide email dated 17.11.2023 stating that for demarcation, 1,020 pillars have been installed after total station survey with the help of Differential Global Positioning System (hereinafter referred to as "DGPS"). It is further said that Central Water Commission (hereinafter referred to as "CWC") 13 vide office memorandum dated 05.09.2023 has constituted a "Committee for Flood Plain Zoning of river Yamuna" for the stretches:
- (i) From Asgerpur to Itawah
- (ii) From Shahpur to Prayagraj.
32. It means that in case report is submitted by 30.11.2024, requisite notification by State of UP shall be issued by 21.12.2024

5. मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं०-673/2018 (निस्तारित) एवं ओ०ए० सं०-316/2022 में पारित आदेश दिनांक 11-9-2024 के अनुपालन में केन्द्रीय जल आयोग नई दिल्ली द्वारा यमुना नदी के रीच "असगरपुर से इटावा एवं शाहपुर से प्रयागराज" तक के फ्लड प्लेन जोन के Coordinates (Latitude & Longitude) उपलब्ध कराये गये हैं।
6. प्रमुख अभियंता एवं विभागाध्यक्ष सिचाई एवं जल संसाधन विभाग द्वारा उपलब्ध कराये गए प्रस्तावानुसार केन्द्रीय जल आयोग नई दिल्ली द्वारा उपलब्ध कराये गये 100 वर्ष में एक बार बाढ़ की प्रत्याशा में यमुना नदी के रीच "असगरपुर से इटावा एवं शाहपुर से प्रयागराज" तक के फ्लड प्लेन जोन के

Coordinates (Latitude & Longitude) के आधार पर प्रदेश के सीमान्तर्गत निम्नलिखित जनपदों में फ्लड प्लेन जोन अधिसूचित किया जाना है:-

क्रमांक	जनपद	लांगीट्यूड एवं लैटिट्यूड
1.	गौतमबुद्ध नगर	संलग्नक-1
2.	अलीगढ़	संलग्नक-2
3.	मथुरा	संलग्नक-3
4.	हाथरस	संलग्नक-4
5.	आगरा	संलग्नक-5
6.	फिरोजाबाद	संलग्नक-6
7.	इटावा	संलग्नक-7
8.	जालौन	संलग्नक-8
9.	औरैया	संलग्नक-9
10.	कानपुर देहात	संलग्नक-10
11.	हमीरपुर	संलग्नक-11
12.	कानपुर	संलग्नक-12
13.	फतेहपुर	संलग्नक-13
14.	बौदा	संलग्नक-14
15.	चित्रकूट	संलग्नक-15
16.	कौशांबी	संलग्नक-16
17.	प्रयागराज	संलग्नक-17

7- इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि ओ०ए० संख्या- 673/2018 जैकब कोसी बनाम यूनिजन ऑफ़ इंडिया व अन्य (निस्तारित) एवं ओ०ए० सं०-316/2022 डा.शरद गुप्ता बनाम उत्तर प्रदेश राज्य में मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 11-9-2024 के अनुपालन में यमुना नदी के क्रिटीकल रीच 'असगरपुर से इटावा एवं शाहपुर से प्रयागराज' तक 100 वर्ष के रिटर्न पीरियड की बाढ़ के

आधार पर बाढ़ मैदान क्षेत्र के निर्धारण एवं सीमांकन हेतु जनपद गौतमबुद्ध नगर, अलीगढ़, मथुरा, हाथरस, आगरा, फिरोजाबाद, इटावा, जालौन, औरैया, कानपुर देहात, हमीरपुर, कानपुर, फतेहपुर, बाँदा, चित्रकूट, कौशाम्बी एवं प्रयागराज में फ्लड प्लेन जोन के Coordinates (Latitude & Longitude) (प्रति संलग्न) के आधार पर फ्लड प्लेन जोन निर्धारित किया जाता है। इस सम्बन्ध में एन.एम.सी.जी. माओ राष्ट्रीय हरित अधिकरण एवं विभिन्न माओ न्यायालयों द्वारा समय समय पर पारित दिशा-निर्देश एवं आदेश प्रभावी होंगे।

8. उक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाये।

संलग्न-यथोक्त

भवदीय,

डॉ० अरविन्द कुमार चौरसिया
विशेष सचिव।

पृष्ठांकन संख्या-685/2024/45एन0जी0टी0 (1)/2024-27-सि0-4-11(रिट)(एन0जी0टी0)/2019 दिनांक 21 दिसम्बर, 2024
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. मुख्य सचिव, 30प्र0 शासन।
2. अध्यक्ष, राजस्व परिषद, प्रयागराज।
3. अपर मुख्य सचिव/प्रमुख सचिव, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, 30प्र0 शासन।
4. अपर मुख्य सचिव/प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, 30प्र0 शासन।
5. अपर मुख्य सचिव/प्रमुख सचिव, औद्योगिक विकास विभाग, 30प्र0 शासन।
6. अपर मुख्य सचिव/प्रमुख सचिव, कृषि विभाग, 30प्र0 शासन।
7. सदस्य सचिव, प्रदूषण नियंत्रण बोर्ड, लखनऊ।
8. आवास आयुक्त, 30प्र0 आवास विकास परिषद, लखनऊ।
9. प्रमुख अभियन्ता (परियोजना), सिंचाई एवं जल संसाधन विभाग, 30प्र0, प्रमुख अभियन्ता (परिकल्प एवं नियोजन), सिंचाई एवं जल संसाधन विभाग, 30प्र0 एवं प्रमुख अभियन्ता (यांत्रिक), सिंचाई एवं जल संसाधन विभाग, 30प्र0 लखनऊ।
10. संबंधित जनपद के जिलाधिकारी/वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक, 30प्र0।
11. संबंधित जनपद के मुख्य कार्यकारी अधिकारी, औद्योगिक विकास प्राधिकरण, 30प्र0।
12. संबंधित जनपद के विकास प्राधिकरण के उपाध्यक्ष, 30प्र0।
13. संबंधित जनपद के प्रशासक/मुख्य नगर अधिकारी, नगर निगम/नगर पालिका, 30प्र0।
14. संबंधित क्षेत्र के नगर पालिका परिषद/नगर पंचायत के अध्यक्ष, 30प्र0।
15. समस्त विनियमित क्षेत्रों के नियत प्राधिकारी, 30प्र0।
16. संबंधित क्षेत्र के अध्यक्ष, विशेष क्षेत्र विकास प्राधिकरण, 30प्र0।

LIST OF COORDINATES OF CONCERNED AREA REGARDING O.A. NO. 131/2025 OF DEEP
CHANDRA VS STATE OF UP AND OTHERS

SL NO.	POINT NO.	LATITUDE	LONGITUDE	REMARKS
1	2	28.5422	77.3205	Near Sector-126
2	3	28.5432	77.3222	Near Sector-126
3	4	28.5443	77.3238	Near Sector-126
4	5	28.5435	77.3255	Near Sector-126
5	6	28.5425	77.3272	Near Sector-126
6	7	28.5415	77.3289	Near Sector-126
7	8	28.5405	77.3307	Near Sector-126
8	9	28.5394	77.3323	Near Sector-126
9	10	28.5384	77.334	Near Sector-126
10	11	28.5375	77.3358	Near Sector-126
11	12	28.5367	77.3376	Near Sector-126
12	13	28.5357	77.3393	Near Sector-126
13	14	28.5348	77.3411	Near Sector-126
14	15	28.5339	77.3428	Near Sector-126
15	16	28.5329	77.3446	Near Sector-127
16	17	28.5318	77.3462	Near Sector-127
17	18	28.53	77.3469	Near Sector-127
18	19	28.5281	77.3473	Near Sector-127
19	20	28.5261	77.3477	Near Sector-127
20	21	28.5242	77.348	Near Sector-127
21	22	28.5223	77.3485	Near Sector-128
22	23	28.5205	77.349	Near Sector-128
23	24	28.5186	77.3494	Near Sector-128
24	25	28.5167	77.3498	Near Sector-128
25	26	28.5148	77.3502	Near Sector-128
26	27	28.5131	77.3511	Near Sector-128
27	28	28.5118	77.3526	Near Sector-131
28	29	28.5105	77.3541	Near Sector-131
29	30	28.5093	77.3557	Near Sector-131
30	31	28.5078	77.3571	Near Sector-131
31	32	28.5066	77.3586	Near Sector-131
32	33	28.5053	77.3602	Near Sector-131
33	34	28.504	77.3617	Near Sector-131
34	35	28.5027	77.3632	Near Sector-131
35	36	28.5015	77.3648	Near Sector-133
36	37	28.5012	77.3667	Near Sector-133
37	38	28.5008	77.3686	Near Sector-133
38	39	28.5005	77.3706	Near Sector-133
39	40	28.5	77.3725	Near Sector-133
40	41	28.4996	77.3743	Near Sector-133
41	42	28.4992	77.3763	Near Sector-134
42	43	28.4988	77.3782	Near Sector-134
43	44	28.4976	77.3795	Near Sector-134
44	45	28.4962	77.3807	Near Sector-134

45	46	28.4964	77.3826	Near Sector-134
46	47	28.4967	77.3845	Near Sector-134
47	48	28.4958	77.3863	Near Sector-134
48	49	28.4949	77.388	Near Sector-134
49	50	28.494	77.3898	Near Sector-134
50	51	28.4938	77.3918	Near Sector-134
51	52	28.4939	77.3938	Near Sector-134
52	53	28.4939	77.3958	Near Sector-135
53	54	28.4941	77.3977	Near Sector-135
54	55	28.4942	77.3997	Near Sector-135
55	56	28.4941	77.4017	Near Sector-135
56	57	28.4939	77.4036	Near Sector-135
57	58	28.4928	77.4048	Near Sector-168
58	59	28.4909	77.405	Near Sector-168
59	60	28.489	77.4055	Near Sector-167
60	61	28.4872	77.4061	Near Sector-167
61	62	28.4853	77.4068	Near Sector-167
62	63	28.4841	77.4084	Near Sector-167
63	64	28.4828	77.41	Near Sector-167
64	65	28.4816	77.4115	Near Sector-167
65	66	28.4803	77.4131	Near Sector-167
66	67	28.479	77.4145	Near Sector-167
67	68	28.4772	77.4155	Near Sector-165
68	69	28.4755	77.4164	Near Sector-165
69	70	28.4741	77.4178	Near Sector-165
70	71	28.4729	77.4194	Near Sector-165
71	72	28.4714	77.4207	Near Sector-165
72	73	28.4699	77.422	Near Sector-165
73	74	28.4683	77.4232	Near Sector-164
74	75	28.4667	77.4243	Near Sector-164
75	76	28.4661	77.4262	Near Sector-164
76	77	28.4656	77.4281	Near Sector-164
77	78	28.4649	77.43	Near Sector-164
78	79	28.4644	77.4319	Near Sector-162
79	80	28.4638	77.4338	Near Sector-162
80	81	28.4633	77.4357	Near Sector-162
81	82	28.4628	77.4376	Near Sector-162
82	83	28.4618	77.4392	Near Sector-162
83	84	28.4603	77.4404	Near Sector-160
84	85	28.4587	77.4416	Near Sector-160
85	86	28.4572	77.4429	Near Sector-160
86	87	28.4557	77.4442	Near Sector-160
87	88	28.4539	77.4451	Near Sector-160
88	89	28.452	77.4448	Near Sector-155
89	90	28.4501	77.4442	Near Sector-155
90	91	28.4482	77.4437	Near Sector-155
91	92	28.4463	77.4431	Near Sector-155
92	93	28.4445	77.4426	Near Sector-155
93	94	28.4426	77.442	Near Sector-155
94	95	28.4409	77.4424	Near Sector-155

95	96	28.4404	77.444	Near Sector-155
96	97	28.4411	77.4459	Near Sector-155
97	98	28.4418	77.4478	Near Sector-155
98	99	28.4425	77.4497	Near Sector-155
99	100	28.4429	77.4516	Near Sector-155
100	101	28.4427	77.4536	Near Sector-151
101	102	28.4426	77.4556	Near Sector-151
102	103	28.4424	77.4575	Near Sector-151
103	104	28.4422	77.4595	Near Sector-151
104	105	28.442	77.4615	Near Sector-151
105	106	28.4413	77.4633	Near Sector-151
106	107	22.4405	77.4652	Near Sector-151
107	108	28.4398	77.467	Near Sector-151
108	109	28.439	77.4689	Near Sector-152
109	110	28.438	77.4705	Near Sector-152
110	111	28.4361	77.471	Near Sector-152
111	112	28.4342	77.4714	Near Sector-152
112	113	28.4323	77.4719	Near Sector-152
113	114	28.4304	77.4724	Near Sector-149 & 150
114	115	28.4287	77.4733	Near Sector-149 & 150
115	116	28.4273	77.4748	Near Sector-149 & 150
116	117	28.4258	77.4762	Near Sector-149 & 150
117	118	28.4245	77.4777	Near Sector-149 & 150
118	119	28.4231	77.4791	Near Sector-149 & 150
119	120	28.4217	77.4804	Near Sector-149 & 150
120	121	28.4202	77.4818	Near Sector-149 & 150
121	122	28.4187	77.4831	Near Sector-149 & 150
122	123	28.4172	77.4845	Near Sector-149 & 150
123	124	28.4158	77.4858	Near Sector-149 & 150
124	125	28.4145	77.4874	Near Sector-149 & 150
125	126	28.4147	77.4893	Near Sector-149 & 150
126	127	28.4155	77.4911	Near Sector-149 & 150
127	128	28.4164	77.4929	Near Sector-149 & 150

प्रोत्त

अंतुल कुभार गुप्ता
मुख्य सचिव,
उत्तर प्रदेश शासन।

सेवा में

1. आयुक्त एवं प्रमुख सचिव अवस्थापना एवं औद्योगिक विकास विभाग, उत्तर प्रदेश, शासन।
2. प्रमुख सचिव गृह विभाग, उत्तर प्रदेश, शासन।
3. प्रमुख सचिव आवास एवं शहरी नियोजन विभाग, उत्तर प्रदेश, शासन।
4. प्रमुख सचिव, लोक निर्माण विभाग, उत्तर प्रदेश शासन।
5. प्रमुख सचिव खाद्य एवं रसद विभाग उत्तर प्रदेश शासन।
6. प्रमुख सचिव नगर विकास विभाग, उत्तर प्रदेश शासन।
7. प्रमुख सचिव, ऊर्जा विभाग, उत्तर प्रदेश शासन।
8. प्रमुख सचिव पंचायती राज विभाग, उत्तर प्रदेश शासन।
9. प्रमुख सचिव सिंचाई एवं बाढ़ नियंत्रण विभाग, उत्तर प्रदेश शासन।
10. पुलिस महानिदेशक उत्तर प्रदेश, लखनऊ।
11. अध्यक्ष जल निगम, उत्तर प्रदेश, लखनऊ।
12. अध्यक्ष उत्तर प्रदेश राज्य विद्युत परिषद, उत्तर प्रदेश, लखनऊ।
13. संभरत मण्डलायुक्त, उत्तर प्रदेश।

लखनऊ : दिनांक 16 मार्च, 2010

सिंचाई अनुभाग-2

विषय : नदियों के बाढ़ क्षेत्रों (फ्लड प्लेन जोन) में अवैध निर्माण/अतिक्रमणों को प्रभावी ढंग से रोकने के सम्बन्ध में।

महोदय,

शासन के संज्ञान में ऐसे प्रकरण आ रहे हैं कि लगातार फ्लड प्लेन जोन में अवैध निर्माण/अतिक्रमण बढ़ते ही जा रहे हैं तथा इन पर प्रभावी नियंत्रण नहीं हो रहा है। फ्लड प्लेन में निर्माण से जहाँ एक ओर बाढ़ के समय बहाव में व्यवधान से जटिलताएं उत्पन्न हो सकती हैं, वहीं दूसरी ओर निवासियों को जान-माल हानि का खतरा रहता है। इस सम्बन्ध में पूर्व में समय-समय पर शासन द्वारा आदेश जारी किये गये हैं तथा आवास अनुभाग-1, उत्तर प्रदेश शासन के शासनादेश संख्या-1773/9-आ-1-1995, दिनांक 18 मई, 1995 एवं शासनादेश संख्या-2432/9-आ-1 अतिक्रमण/2003 (आ.ब.), दिनांक 04 अप्रैल, 2003 में भी आदेश जारी किये गये हैं, परन्तु शासनादेशों का सम्बन्धित अधिकारियों/कर्मचारियों द्वारा कठोरता से अनुपालन नहीं किया जा रहा है, जिससे नदियों के फ्लड प्लेन जोन में अवैध निर्माण/अतिक्रमण लगातार हो रहे हैं। अतः शासन द्वारा सम्यक् विचारोपरांत निम्नलिखित निर्णय लिये गये हैं:

(1) महोदयों/अधीनस्थों के अन्तर्गत नदियों के किनारे फ्लड प्लेन जोन को बाढ़ प्रभावित क्षेत्र के रूप में प्रकट किया जाना एवं इसमें किसी प्रकार का निर्माण अनुमत्त नहीं होना सुनिश्चित करने हेतु इन क्षेत्रों का भू-उपयोग हरित रखा जाय। सम्बन्धित नगरों की महाधिकाशाओं के जोनिंग रेगुलेशन/प्रतिबन्धन विभागों को निर्माण प्रतिबन्धित क्षेत्रों के रूप में सुनिश्चित किया जाय।

(2) आर०वी०ओ० एक्ट, यू०पी० अर्बन प्लानिंग एण्ड डेवलपमेंट एक्ट-1973 तथा इण्डस्ट्रियल डेवलपमेंट एक्ट-1976 के अन्तर्गत फ्लड प्लेन जोन में किसी प्रकार के निर्माण कार्य हेतु कोई अनापत्ति नहीं दी जायेगी और न ही भू-गानधित्र स्वीकृत किया जायेगा। उक्त प्रकार के अवैध निर्माण को रोकने हेतु उक्त अधिनियमों के प्रावधानों के अन्तर्गत प्रभावी कार्यवाही की जाय।

(3) आर०वी०ओ० एक्ट-1873 की धारा-55 के अन्तर्गत नदियों को अधिसूचना द्वारा प्रभावी कार्यवाही की जायेगी।

- (4) जिलाधिकारियों द्वारा यू०पी० फलड इमरजेन्सी पावर (एक्सीजीशन एवं रिक्वीजीशन) एक्ट--1951 का प्रभावी प्रयोग किया जाये।
- (5) सिंचाई विभाग के सम्बन्धित अधिकारियों द्वारा नदियों के फलड प्लेन जोन में अवैध निर्माणकारियों को राखेत किया जाय कि वह अवैध निर्माण को तुरन्त हटा लें। यह भी स्पष्ट कर दिया जाये कि इस प्रकार के अवैध निर्माण के कारण बाढ़ से होने वाली क्षति की कोई प्रतिपूर्ति शासन द्वारा नहीं की जायेगी तथा बाढ़ सुरक्षा कार्य नहीं कराये जायेंगे, साथ ही अवैध निर्माण से होने वाली क्षति भी वसूली अवैध निर्माणकारियों से की जायेगी। अवैध निर्माण/अतिक्रमणों को स्वेच्छा से हटाने का प्रयास किया जाय। यदि स्वेच्छा से न हटाया जाय तो उपरोक्त उपप्रस्तर (2) तथा (3) की विधिक व्यवस्थाओं के अधीन कार्यवाही की जाये। सम्बन्धित विकास प्राधिकरणों/औद्योगिक विकास प्राधिकरणों एवं नगर पालिका परिषदों द्वारा अधिनियम में वर्णित प्राविधानों के अन्तर्गत अवैध निर्माणकारियों को विरुद्ध प्रभावी कार्यवाही की जायेगी।
- (6) सम्बन्धित जनपद के वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक द्वारा सम्बन्धित थानाध्यक्षों के माध्यम से फलड प्लेन जोन में अवैध निर्माण/अतिक्रमण को नियंत्रित करने के लिए प्रभावी कार्यवाही सुनिश्चित की जायेगी।
- (7) सिंचाई विभाग की भूमि पर अवैध अतिक्रमण को अवैध अतिक्रमण की स्थिति उत्पन्न होते ही बलपूर्वक हटाये जाने की व्यवस्था का फलड प्लेन में भी कड़ाई से अनुपालन कराया जाये।
- (8) फलड प्लेन में अतिक्रमण/अवैध निर्माण हटाने हेतु अपेक्षित कार्यवाही न करने पर सम्बन्धित विभागों के अधिकारियों/कर्मचारियों का उत्तरदायित्व निर्धारित कर सम्बन्धित अधिकारियों/कर्मचारियों के विरुद्ध कठोर, दण्डात्मक कार्यवाही की जाये।
- (9) अतिक्रमणकारियों/अवैध निर्माणकर्ता को राशनकार्ड, बिजली कनेक्शन, पानी कनेक्शन आदि राजकीय सुविधाएं उपलब्ध न कराई जाये।
- उक्त का कड़ाई से अनुपालन सुनिश्चित किया जाय।

भवदीय

(अतुल कुमार गुप्ता)
मुख्य सचिव

संख्या-1417बी(1)/09-27-सि-2, तददिनांक

- प्रतिलिपि निम्नलिखित को अपने स्तर से प्रभावी कार्यवाही सुनिश्चित करने हेतु प्रेषित :-
1. आवास आयुक्त, उत्तर प्रदेश आवास एवं विकास परिषद, उत्तर प्रदेश लखनऊ।
 2. प्रमुख अभियन्ता एवं विभागाध्यक्ष/प्रमुख अभियन्ता (परिकल्प एवं नियोजन), सिंचाई विभाग, उत्तर प्रदेश, लखनऊ एवं प्रमुख अभियन्ता, सिंचाई यांत्रिक विभाग, उत्तर प्रदेश, लखनऊ।
 3. समस्त जिलाधिकारी, उत्तर प्रदेश।
 4. समस्त वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक, उत्तर प्रदेश।
 5. समस्त मुख्य कार्यकारी अधिकारी, औद्योगिक विकास प्राधिकरण, उत्तर प्रदेश।
 6. समस्त उपाध्यक्ष, विकास प्राधिकरण, उत्तर प्रदेश।
 7. समस्त नगर निगमों के प्रशासक/मुख्य नगर अधिकारी, उत्तर प्रदेश।
 8. समस्त नगर परिषद एवं नगर पंचायतों के अध्यक्ष, उत्तर प्रदेश।
 9. समस्त विनियमित क्षेत्रों के नियत प्राधिकारी, उत्तर प्रदेश।
 10. समस्त अध्यक्ष, विशेष क्षेत्र विकास प्राधिकरण, उत्तर प्रदेश।
 11. सिंचाई अनुभाग-3, उत्तर प्रदेश शासन।
 12. गार्ड युक्त।

आज्ञा से

(किशन सिंह अटोरिया)
प्रमुख सचिव।

नवीन औद्योगिक विकास प्राधिकरण

मुख्य प्रशासनिक कार्यालय, सेक्टर-8, नोएडा
जिला-गौतमबुद्धनगर-201301

पत्रांक: नोएडा/मूलेख/2024/4419
दिनांक: 12.05.24

1. उप निबंधक, सेक्टर-33, नोएडा,
गौतमबुद्धनगर।
2. उप निबंधक, ग्रेटर नोएडा,
गौतमबुद्धनगर।

विषय:- नोएडा प्राधिकरण के अधिसूचित ग्राम-परथला खंजरपुर, गढ़ी चौखण्डी, ईबतपुर, छपरांली खादर, चकबसन्तपुर एवं तिलवाडा की अधिसूचित/डूब क्षेत्र की भूमि के सम्बन्ध में।

महोदय,

कृपया नोएडा प्राधिकरण के अधिसूचित/डूब क्षेत्र के अन्तर्गत नोएडा प्राधिकरण की अनुमति प्राप्त किये बिना किसी भी प्रकार का निर्माण कार्य अनुमन्य नहीं है। नोएडा प्राधिकरण की अधिसूचित/डूब क्षेत्र की भूमि के संबंध में मा0 उच्च न्यायालय में योजित याचिका संख्या-54217/14, रूपराम व अन्य बनाम उ0प्र0 राज्य व अन्य में मा0 उच्च न्यायालय द्वारा दिनांक 03.11.2014 को आदेश पारित किए गए हैं, जिसका सारवान अंश निम्नवत् है -

- "..... We are of the considered opinion that no purpose would be served by keeping the writ petition pending.
The present writ petition is disposed of by providing as follows,
- (a) It shall be open to the NOIDA authority to ensure that no unauthorized constructions are raised over any plot within its territory.
 - (b) If there are any existing constructions, demolition thereof shall not be made without following the provisions of the U.P. Industrial Area Development Act, 1976 and the rules and regulations applicable.
 - (c) This order shall not entitle the petitioners to raise any unauthorized construction without getting a map sanctioned from the NOIDA.

उक्त याचिका में मा0 उच्च न्यायालय द्वारा पारित उपरोक्त आदेश में यह अवधारित किया गया है कि नोएडा प्राधिकरण, नोएडा के अधिसूचित/डूब क्षेत्र में यह सुनिश्चित करेगा कि किसी भी प्रकार का अवैध निर्माण न हो।

उत्तर प्रदेश औद्योगिक क्षेत्र विकास अधिनियम, 1976 के सुसंगत प्रावधानों के तहत नोएडा के अधिसूचित डूब क्षेत्र में बिना नोएडा प्राधिकरण की अनुमति के कोई भी निर्माण अनुमन्य नहीं है। उल्लेखनीय है कि U.P. Industrial Area Development Act, 1976 में विहित धारा-2 (डी) में यह स्पष्ट किया गया है कि-

(d) 'Industrial Development Area' means an area declared as such by the State Government by notification;

U.P. Industrial Area Development Act, 1976 की धारा-10 में निम्नवत् प्रावधान किया गया है-

"If it appears to the Authority that the condition or use of any site or building is prejudicially affecting or is likely to affect the proper the planning of, or the amenities in any part of the industrial development area of the interests of the general public there, it may transferee or occupier of that site of building a notice requiring him to take such steps and within such period as may be specified in the notice and thereafter to maintain in it in such manners as may be specified therein and in case such transferee or occupier fails to take such steps or to maintain it thereafter the Authority may itself take such steps or maintain it, and realize the cost incurred on it from such transferee or occupier."

यह भी अवगतनीय है कि मा0 नेशनल ग्रीन ट्रय्यूनल की प्रिंसिपल बैच नई, दिल्ली के आदेश सं0-89/2013, आकाश वशिष्ठ बनाम यूनियन ऑफ इण्डिया व अन्य दिनांक 20.05.2013 के आदेशानुसार फ्लड प्लेन जोन में किसी भी प्रकार का निर्माण कार्य पूर्णतः प्रतिबन्धित है तथा इस जोन को हरित जोन बनाये जाने का प्रावधान है।

इस सम्बन्ध में उल्लेखनीय है कि कार्यालय ज्ञाप दिनांक 01.20.2020 के साथ संलग्न बैठक दिनांक 30.09.2020 के कार्यवृत्त के बिन्दु-30 (बी) (iii) में उल्लिखित है कि जनपद-गौतमबुद्धनगर के अंतर्गत प्राधिकरण के अधिसूचित क्षेत्र में हिण्डन एवं यमुना नदियों के डूब क्षेत्र में कृषि क्षेत्र में कृषि भूमि को क्रय/विक्रय विलेख के निबंधन के पूर्व उ0प्र0 औद्योगिक क्षेत्र विकास अधिनियम, 1976 की धारा 2 (घ), 6 (ख), 9 (1) एवं 10 में दिये गये प्रावधानों और नोएडा/ग्रेटर नोएडा इंटरडियल डेवलपमेन्ट एरिया बिल्डिंग रेगुलेशन-2010 के नियम-20.2, 20.3 एवं 24.1 में उल्लिखित नियमों के आलोक में सम्बन्धित प्राधिकरणों से इस आशय का प्रमाण पत्र/अनापत्ति प्राप्त की जायेगी कि प्रश्नगत क्रय की जाने वाली कृषि भूमि पर कोई अवैध/अनधिकृत निर्माण नहीं है ताकि भविष्य में किसी भी प्रकार की मानव जनित कारणों के फलस्वरूप आपदाओं से होने वाली जन धन की क्षति के उत्पन्न होने की सम्भावना को समाप्त किया जा सकें।

(शेष पृष्ठ संख्या-2 पर)

ग्राम-पर्धला खंजरपुर स्थित खसरा सं०-120, 322वा व 325, ग्राम-गद्दी चौखण्डी स्थित खसरा सं०-03 व 115, ग्राम-हेवतपुर स्थित खसरा सं०-275, 233, 340 व 310मि०, ग्राम-छपरीली खादर स्थित खसरा सं०-75मि०, ग्राम-चकबसन्तपुर स्थित खसरा सं०-7मि०, 8मि०, 9मि०, 10मि०, 11मि०, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29 व 30 एवं ग्राम-तिलपाण स्थित खसरा सं०-1 की अधिसूचित/सूच्य क्षेत्र की भूमि को सम्बन्ध में तहसीलदार-पापरी/रावर, जनपद-गौतमगुदागर द्वारा मौके का स्थलीय निरीक्षण करते हुए अभिलेखीय आख्या उपलब्ध करायी गयी है, जो द्वारा पत्र के साथ पृथक से संलग्न है एवं तालिका रूप में विवरण निम्नवत है:-

क्र० सं०	ग्राम का नाम	ख० सं०	स्थलीय आख्या
1.	पर्धला खंजरपुर	120	आंशिक भाग पर आवासीय मकान तथा आंशिक भाग पर प्लांटिंग के रूप में पाया गया है।
		322व व	मौके पर आंशिक भाग पर पक्का निर्माण कार्य एवं आंशिक भाग पर प्लांटिंग पायी गयी है।
		325	आंशिक भाग पर पक्के मकान बने हुए है एवं आंशिक भाग प्लांटिंग पायी गयी है।
2.	गद्दी चौखण्डी	03	खसरा के सम्पूर्ण भाग पर पक्का निर्माण पाया गया है।
		115	लगभग 2.7670 हे० भूमि पर पक्का निर्माण पाया गया तथा लगभग 2.000 हे० भूमि पर नौएडा प्राधिकरण द्वारा सड़क एवं ग्रीन बेल्ट का निर्माण पाया गया। विशेष टिप्पणी:-खसरा सं०-115 नौएडा प्राधिकरण की अर्जित एवं कब्जा प्राप्त/बैनामा से प्राप्त भूमि है, जो दूब क्षेत्र में स्थित नहीं है।
3.	हेवतपुर	275	खसरा के सम्पूर्ण भाग पर मौके पर क्रिकेट ग्राउण्ड मय घास, लाईट, नेट जाल, चेंसिंग रूम आदि बना है, जिसका व्यवसायिक उपयोग हो रहा है तथा यह क्रिकेट ग्राउण्ड हिन्दन नदी के तट पर स्थित है।
		233	2.5100 हे० के लगभग 1/3 भाग में निर्माण/प्लांटिंग तथा शेष 2/3 भाग पर सब्जी लगी है।
		340	0.9480 हे० के लगभग 1/2 भाग में निर्माण/प्लांटिंग तथा 1/2 भाग में सब्जी लगी है।
		319मि०	मौके पर विधिक बंटवारा नहीं है तथा लगभग सम्पूर्ण भाग पर निर्माण/प्लांटिंग हो रही है।
4.	छपरीली खादर	75मि०	स्थलीय निरीक्षण में गाटा सं०-75 दो भागों में विभक्त है, जिसके एक भाग में फार्म हाउस बना हुआ है व दूसरे भाग में एक कमरा व मक्का फसल बोई हुई है।
5.	चकबसन्त पुर	7मि०	मौके पर फार्म हाउस बने हुए है।
		8मि०	
		9मि०	
		11ख	राजस्व अभिलेखों में कारतकारों के नाम दर्ज है।
		14ख	
		14ग	
		15	
		16	
		18फ	
		18ख	
21			
24ख			
25ख			
26क			

(लेख पृष्ठ संख्या-3 पर)

		27	राजस्व अभिलेखों में काश्तकारों के नाम दर्ज है। मोके पर कृषि कार्य किया जा रहा है।
		28	
		29	
		30	
		10म	राजस्व अभिलेखों में बांध दर्ज है।
		11क	
		12	
		13	
		14क	
		18ग	
		19	
		22	
		23	
		24क	
		25क	
		26ख	
		17	मोके पर मकान बना है एवं सब्जी आदि की खेती की जा रही है।
		20	
6.	तिलवाड़ा	1	रकबा-72.1570 हे० में से 30.7823 हे० भूमि राजस्व अभिलेखों में नौएडा प्राधिकरण का नाम दर्ज है, जिसपर बहुमंजिला इमारत बनी हुई है व 0.5482 हे० भूमि सिर्चाई विभाग के नाम व 12.4510 हे० भूमि ग्राम समाज, शेष भूमि 40.8265 हे० कुल 52 काश्तकारों सहित बतौर याचिकाकर्ता सीताराम पुत्र दजुया, नि० नंगला पत्तू, तहसील व जिला-मेरठ तथा सुरेन्द्र पुत्र होराम, नि० रछौती, तहसील-मवाना, जिला-मेरठ बतौर सह खातेदार के नाम राजस्व अभिलेखों में दर्ज है अधिकांश काश्तकार बाहर के निवासी हैं। उल्लेखनीय है कि उक्त खसरे नम्बर का विधिक रूप से विभाजन नहीं हुआ है काश्तकारों के नाम अंकित अधिकांश क्षेत्रफल पर रास्ते व फार्म हाउस बने हुए हैं।

अवगत कराना है कि उक्त खसरा संख्याओं की भूमि पर अतिक्रमणकर्ताओं द्वारा किये गये अतिक्रमण को स्वयं हटाये जाने हेतु नोटिस भी प्रेषित किये जा रहे हैं। कृपया तालिका में वर्णित नौएडा प्राधिकरण के अधिसूचित ग्रामों के खसरा संख्याओं की अधिसूचित/दुब क्षेत्र की भूमि के सम्बन्ध में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

संलग्नक:- उपरोक्तानुसार।

Sarush
10/11/2020
विशेष कार्याधिकारी (ए०के०)
नौएडा

- प्रतिलिपि:-
1. अपर जिलाधिकारी (वि०/रा०), गौतमबुद्धनगर महोदय को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
 2. विशेष कार्याधिकारी (एम०पी०)/(के०एस०) महोदय को सादर सूचनार्थ।

विशेष कार्याधिकारी (ए०के०)
नौएडा

नवीन ओखला औद्योगिक विकास प्राधिकरण
मुख्य प्रशासनिक भवन, सेक्टर-6, नौएडा
जिला-गौतमबुद्ध नगर - 201301

Noida

NEW ORHLA INDUSTRIAL DEVELOPMENT AUTHORITY
Main Administrative Building
Sector-VI, Noida
District-Gautam Buddha Nagar - 201301

पत्रांक:नौएडा/भूलेख/2020/...138
दिनांक...17/12/20

R-4/2

प्रेषक,

मुख्य कार्यपालक अधिकारी
नौएडा, प्राधिकरण।

सेवा में,

प्रमुख सचिव
सिंचाई विभाग, उ०प्र० शासन,
लखनऊ।

विषय- नौएडा प्राधिकरण के अधिसूचित क्षेत्र के अन्तर्गत Flood Zone (डूब क्षेत्र) में पड़ने वाली भूमि पर अवैध निर्माण पर अंकुश लगाये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि Flood Zone (डूब क्षेत्र) में अवैध कॉलोनाईजर द्वारा सिंचाई विभाग के पुरते एवं नौएडा प्राधिकरण की ग्रीन बेल्ट को अवैध रूप से तोड़कर उसमें से नौएडा की ओर से डूब क्षेत्र की ओर रास्ता बनाया गया है, जिसको आने- जाने का रास्ता दर्शाकर एवं बिजली के कनेक्शन, बिजली के खंभे इत्यादि को मूल- भूत सुविधाएँ दर्शाकर बाहरी व्यक्तियों को भ्रामक जानकारी देते हुए क्रय- विक्रय किया जा रहा है।

यहाँ यह भी अवगत कराना है कि नौएडा प्राधिकरण द्वारा समय-समय पर सार्वजनिक चेतावनी बोर्ड, लगाये गये हैं, जिन पर स्पष्ट बड़े- बड़े अक्षरों में लिखा है कि "... एतद्वारा सर्वसाधारण को सूचित किया जाता है कि उ०प्र० औद्योगिक क्षेत्र विकास अधिनियम, 1976 के सुसंगत प्राविधानों के अनुसार नौएडा प्राधिकरण के अधिसूचित क्षेत्र में प्राधिकरण की पूर्व अनुमति के बिना कोई भी निर्माण कार्य करना अनुमत्य नहीं है क्योंकि ऐसे अतधिकृत निर्माण से सम्बन्धित भूमि की प्रकृति स्टेटस में परिवर्तन हो सकता है, जिसका नौएडा के समुचित नियोजन, अवस्थापना सुविधाओं के विकास एवं जनसामान्य के हितों पर विपरीत प्रभाव पड़ेगा। इसके अतिरिक्त प्राधिकरण के अधिसूचित क्षेत्र में पड़ने वाली यमुना/हिण्डन नदी के डूब क्षेत्र में भी किसी प्रकार का निर्माण अनुमत्य नहीं है। यहाँ यह भी ध्यातव्य है कि नौएडा के अधिसूचित क्षेत्र में इस प्राधिकरण के अतिरिक्त किसी अन्य विभाग/निचाय/संस्था को किसी भी प्रकार के निर्माण हेतु नक्शा स्वीकृत करने अथवा निर्माण की अनुमति देने का क्षेत्राधिकार प्राप्त नहीं है"।

नौएडा प्राधिकरण द्वारा Flood Zone(डूब क्षेत्र) के अन्तर्गत सर्वजन को वहाँ आवासीय हेतु भूमि क्रय न किये जाने के सम्बन्ध में सूचित किया जाता है तथा लाउडरपीकर द्वारा जागरूक भी किया जाता है। इस सम्बन्ध में अधिशासी अभियन्ता, सिंचाई निर्माण खण्ड, गाजियाबाद उ०प्र० एवं एस०डी०ओ०/सक्षम अधिकारी, विद्युत विभाग, नौएडा को पत्रांक- नौएडा/भूलेख/2020/2027 के द्वारा सूचित भी किया गया है। ऐसा प्रतीत होता है कि अवैध कब्जाकर्ताओं द्वारा Flood Zone(डूब क्षेत्र) की आड में नौएडा प्राधिकरण/ सिंचाई विभाग की भूमि पर भी अवैध रूप से कब्जे करने का प्रयास किया जा रहा है, जिसके सम्बन्ध में जिलाधिकारी गौतमबुद्धनगर के पत्र - अ०शा०पत्र० सं 42/स्टाम्प लिपिक/2019 दिनांक- 15.12.2019 को प्राप्त में उल्लिखित है कि "मा० उच्च न्यायालय द्वारा दिये गये निर्देशों के क्रम में जिलाधिकारी गौतमबुद्धनगर द्वारा पारित आदेश दिनांक- 20.06.2019 को वापिस लिया गया जिससे डूब क्षेत्र में यमुना तथा हिण्डन नदी

के किनारे जोकि आवासीय क्षेत्र नहीं है में क्रय- विक्रय एवं अवैध निर्माण की सम्भावनाएँ बढ़ गई हैं।

उल्लेखनीय है कि डूब क्षेत्र में पुश्ते एवं ग्रीन बेल्ट से अवैध रूप से आने-जाने हेतु मार्ग एवं आवासीय हेतु बिजली के कनेक्शनों के वितरण पर जब तक रोक नहीं लगेगी तब तक अवैध कॉलोनाईजर द्वारा भोली- भाली जनता को उपरोक्त मूल- भूत सुविधाओं को दर्शाकर अवैध आवासीय हेतु क्रय- विक्रय किया जाता रहेगा, जिससे प्रश्नगत भूमि पर अवैध निर्माण की संभावना निरन्तर बनी रहेगी तथा वहाँ जनमानस पर हमेशा प्राकृतिक आपदा का खतरा भी बना रहेगा।

अतः उपरोक्त के आलोक में Flood Zone (डूब क्षेत्र) के अन्तर्गत जनमानस तथा पुश्ते की सुरक्षा के दृष्टिगत अवैध निर्माण पर अंकुश लगाये जाने एवं पुश्ते से सटे रास्तों को अवरुद्ध किये जाने के सम्बन्ध में अपने स्तर से सम्बन्धित को निर्देशित करने का कष्ट करें, जिससे कि Flood Zone (डूब क्षेत्र) में आवासीय प्रयोजन से क्रय- विक्रय पर रोक लगायी जा सकें।

सलंगनक- उपरोक्तानुसार


(रितु माहेश्वरी)
मुख्य कार्यपालक अधिकारी
नौएडा

प्रतिलिपि-

1. जिलाधिकारी, गौतमबुद्धनगर को सूचनार्थ एवं प्रश्नगत प्रकरण के सम्बन्ध में विद्युत विभाग को सचेत किये जाने हेतु।
2. अपर मुख्य कार्यपालक अधिकारी (पी.) को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
3. विशेष कार्याधिकारी (यू0) को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
4. महाप्रबन्धक (आर/के) को इस निर्देश के साथ कि नौएडा की ग्रीन बेल्ट पर अवैध निर्माण/रास्ते जोकि डूब क्षेत्र से जुड़ी है, उनपर नियमानुसार आवश्यक कार्यवाही कराना सुनिश्चित करें।


मुख्य कार्यपालक अधिकारी
नौएडा

ANNEXURE R-5

THE UTTAR PRADESH INDUSTRIAL AREA DEVELOPMENT
ACT, 1976¹

(U. P. Act No. 6 of 1976)

Amended by

- U. P. Act No. 18 of 1995
- U. P. Act No. 02 of 1999
- U. P. Act No. 04 of 2001
- U. P. Act No. 20 of 2008
- U. P. Act No. 10 of 2016
- U. P. Act No. 06 of 2018
- U.P. Act No. 25 of 2020
- U.P. Act No. 05 of 2022

[Passed in Hindi by the Uttar Pradesh Legislative Assembly
on April 1, 1976 and by the Uttar Pradesh Legislative Council on
April 6, 1976.

Received the assent of the Governor on April 16, 1976 under
Article 200 of the Constitution of India and was published in the
Uttar Pradesh Gazette Extraordinary, dated April 16, 1976.]

AN

ACT

to provide for the constitution of an Authority for the
development of certain areas in the State into industrial and
urban township and for matters connected therewith.

IT IS HEREBY enacted in the Twenty-seventh Year of the Republic
of India, as follows :—

Short title
and extent

1. (1) This Act may be called the Uttar Pradesh Industrial Area
Development Act, 1976.

Definitions

(2) It extends to the whole of Uttar Pradesh.

2. In this Act, —

(a) "amenities" includes ²[roads, bridges, flyovers, underpasses]
water supply, street lighting, power supply, sewerage, drainage,
collection, treatment and disposal of industrial waste and town
refuse ³[facilities relating to health, education, transport, disaster
management, fuel, power public transport, broad band connectivity and
gas pipe-lines] and such other community facilities, services or
conveniences as the State Government may, by notification, specify to be
an amenity for the purposes of this Act ;

(b) "Authority" means the Authority constituted under section 3
of the Act ;

1. For Statement of Objects and Reasons see *Uttar Pradesh Gazette Extraordinary*, dated April 16, 1976.

2. Subs. by sec. 2 (a) (i) of U. P. Act 10 of 2016.

3. Add. by sec. 2 (a) (ii) of U. P. Act 10 of 2016.

[The Uttar Pradesh Industrial Area Development Act, 1976]

¹[(b-1) "building" includes any structure or erection or part thereof which is used or is capable of being used for any residential commercial, institutional, industrial or for any other like purpose, and the same is occupied or is capable of occupation ;]

(c) "Chief Executive Officer" means the officer appointed as such under section 4 ;

²[(c-1) "company" for the purpose of this Act, means any company incorporated under the Companies Act, 2013, or its statutory modification in which the entire paid up share capital is held, directly or indirectly, by the State Government or partly by the State Government and partly by the Central Government ;

²[(c-2) "development" with its grammatical variations means, carrying on any organized activity over any land or building, including any changes which occur on account of spending of finances and may result in increase of its rateable value and also includes re-development;

²[(c-3) "economic activities" shall include industrial, manufacturing, commercial, financial, processing, packing, logistic, transport, tourism, hospitality, health, housing, entertainment, research and development, education and training, information and communication, management and consultancy, activities and service connected with development and maintenance of amenities and, such other economic activities as may be specified by notification by the State Government ;]

(d) "Industrial development area" means an area declared as such by the State Government by notification ;

³[(d-1) "industrial township" means an industrial township specified as such by notification by the Governor under the proviso to clause (1) of Article 243Q of the Constitution of India ;

³[(d-2) "infrastructure project" means any project undertaken or to be undertaken for the development of infrastructure, amenities, facilities, or service which are required for the smooth and efficient functioning of Special Investments Region or the Industrial Development Area ;]

(e) "Occupier" means a person (including a firm or body of individuals whether incorporated or not) who occupies a site or building within the industrial development area and includes his successors and assigns ;

⁴[(e-1) "Site" means any demarcated portion of land or building or both ;

1. *Ins.* by sec. 2 (b) of U. P. Act 10 of 2016.

2. *Ins.* by sec. 2 (c) of U. P. Act 10 of 2016.

3. *Ins.* by sec. 2 (d) of U. P. Act 10 of 2016.

4. *Ins.* by sec. 2 (e) of U. P. Act 10 of 2016.

[The Uttar Pradesh Industrial Area Development Act, 1976]

(e-2) "Special Investment Region" means an area declared as such by the State Government by notification under sub-section (1-A) of section 3 ;]¹

(f) "transferee" means a person (including a firm or other body of individuals, whether incorporated or not) to whom any land or building is transferred in any manner whatsoever, under this Act and includes his successors and assigns ;

²[(f-1) "Unit" means a unit or undertaking set up by a person for the purpose of carrying on any economic activity in the Industrial Development Area/Special Investment region ;

²(f-2) "User Charge(s)" means the charges levied by the Authority or any other entity authorized by it ;]

(g) the words and expressions "building", "development", "to erect a building" and "land" shall have the same meaning as assigned to them in the Uttar Pradesh Urban Planning and Development Act, 1973.

**Constitution
of the
Authority**

3. ³[(1) the State Government may, by notification, declare an area to be the industrial development area and constitute an authority to be called "(name of the area) industrial development authority" for such industrial development area.

³(1-A) The State Government, may by notification, declare any area, determining its geographical boundaries falling within or outside the industrial development area or partly within and partly outside as Special Investment Region and empower the Authority constituted under sub-section (1) for carrying out the purpose of this Act in respect of such area. The Special Investment Region shall be called by such name as may be specified by the State Government.]

(2) The Authority shall be a body corporate.

(3) The Authority shall consist of the following :—

(a) ⁴[the Principal Secretary to the Government] Uttar Pradesh, Public Works Department or his nominee not below the rank of ³[Special Secretary] — *ex-officio*

Member—
Chairman

⁵ [Provided that the Chairman of the Uttar Pradesh State Industrial Development Corporation shall be *ex-officio* Chairman of the Uttar Pradesh State Industrial Development Authority.]

(b) ⁴[the Principal Secretary to the Government] Uttar Pradesh, Public Works Department or his nominee not below the rank of ⁴[Special Secretary] — *ex-officio*

Member

1. *Ins.* by sec. 2 (c) of U. P. Act No. 10 of 2016.

2. *Ins.* by sec. 2 (f) of U.P. Act No. 10 of 2016.

3. *Subs.* by sec. 3 (a) of U. P. Act No. 10 of 2016.

4. *Subs.* by sec. 3 (b) of U. P. Act No. 10 of 2016.

5. *Ins.* by sec. 2 of U. P. Act No. 20 of 2008

[The Uttar Pradesh Industrial Area Development Act, 1976]

(c) ¹[the Principal Secretary to the Government] Uttar Pradesh, Public Works Department or his nominee not below the rank of ¹[Special Secretary] — *ex-officio* *Member*

(d) ¹[the Principal Secretary to the Government] Uttar Pradesh, Public Works Department or his nominee not below the rank of ¹[Special Secretary] — *ex-officio* *Member*

(e) The Managing Director, U. P. State Industrial Development Corporation — *ex-officio* *Member*

(f) Five member shall be nominated by the State Government by notification *Member*

(g) Chief Executive Officer *Member-Secretary*

(4) The headquarters of the Authority shall be at such place as may be notified by the State Government.

(5) The procedure for the conduct of the meetings for the Authority shall be such as may be prescribed.

(6) No act or proceedings of the Authority shall be invalid by reason of the existence of any vacancy in or defect in the constitution of the Authority.

**Chief
Executive
Officer**

4. (1) The Chief Executive Officer of the Authority shall be appointed by the State Government and he shall be a whole-time officer of the Authority.

(2) The Chief Executive Officer shall be entitled to receive from the funds of the Authority such salaries and allowances and be governed by such conditions of service as may be determined by general or special order of the State Government in this behalf.

(3) The Chief Executive Officer shall exercise such powers and perform such duties as may be specified in the regulations or delegated to him by the Authority.

**Staff of the
Authority**

5. (1) Subject to such control and restrictions as may be determined by general or special orders of the State Government, the Authority may appoint such number of officers and employees as may be necessary for the performance of its functions, and may determine their grades and designations.

(2) Subject as aforesaid the officers and employees of the Authority shall be entitled to receive from the funds of the Authority such salaries and allowances and shall be governed by such other conditions of service as may be agreed upon with the Authority.

1. Subs. by sec. 3 (b) of U. P. Act no. 10 of 2016.

[The Uttar Pradesh Industrial Area Development Act, 1976]

**Creation of
Centralized
Services**

[5-A. (1) Notwithstanding anything to the contrary contained in section 5 or in any other law for the time being in force, the State Government may at any time, by notification, create one or more "Industrial Development Authorities Centralized Services" for such posts, as the State Government may deem fit, common to all the Industrial Development Authorities, and may prescribe the manner and conditions of recruitment to and the terms and conditions of service of persons appointed to such service.

(2) Upon creation of an Industrial Development Authorities Centralized Service, officer or employee serving on the posts included in such service immediately before such creation, not being a person governed by the Uttar Pradesh Palika (Centralized) Services Rules, 1966 or serving on deputation, shall, unless he opts otherwise, be absorbed in such service, —

(a) finally, if he was already confirmed in his post; and

(b) provisionally, if he was holding temporary or officiating appointment.

(3) An officer or employee referred to in sub-section (2) may, within three months from the creation of such Industrial Development Authorities Centralized Service communicate to the Government in the Industrial Development Department, his option not to be absorbed in such Centralized Service, failing which he shall be deemed to have opted for final or provisional, as the case may be, absorption in such centralized Service.

(4) Suitability of officer or employee absorbed provisionally, for final absorption in an Industrial Development Authorities Centralized Service, shall be examined in the manner prescribed and if found suitable he shall be absorbed finally.

(5) The services of officer or employee who opts against absorption, or who is not found suitable for final absorption, shall stand determined and he shall, without prejudice to his claim to any leave, pension, provident fund or gratuity which he would have been entitled to, be entitled to receive as compensation from the Industrial Development Authority concerned, an amount equal to —

(a) three month's salary, if he was a permanent employee ;

(b) one month's salary, if he was a temporary employee.

Explanation— For the purposes of this sub-section the term 'salary' includes dearness allowance, personal pay and special pay, if any.

(6) It shall be lawful for the State Government or any officer authorized by it in this behalf, to transfer any person holding any post in an Industrial Development Authorities Centralized Service from one Industrial Development Authority to another.]

1. Ins. by sec. 2 of U. P. Act no. 6 of 2018.

[The Uttar Pradesh Industrial Area Development Act, 1976]

**Functions of
the Authority**

6. (1) The object of the Authority shall be to secure the planned development of the industrial development areas.

(2) Without prejudice to the generality of the objects of the Authority, the Authority shall perform the following functions :—

(a) to acquire land in the industrial development area, by agreement or through proceedings under the Land Acquisition Act, 1894 for the purpose of this Act ;

(b) to prepare a plan for the development of the industrial development area ;

(c) to demarcate and develop sites for industrial, commercial and residential purposes according to the plan ;

(d) to provide infra-structure for industrial, commercial and residential purposes ;

¹[(e) to provide amenities and municipal services ;]

¹[(f) to allocate and transfer either by way of sale or lease or otherwise plots of land for industrial commercial or residential purposes and such other land uses as per master plan ;]

¹[(g) to regulate the erection of buildings and setting up of industries and land uses as per master plan ; and]

¹[(h) to lay down the purpose for which a particular site or plot of land shall be used, namely for industrial or commercial or residential purpose or any other specified purpose in such area as per Master Plan.]¹

²[(3) For carrying out or achieving the planned development within the industrial development area, the Authority may incorporate a company or more than one company owned by the Authority either wholly or partly by the State Government and partly by the Central Government, under the provisions of the Companies Act, 2013.

²(4) The share capital, the Memorandum of Association and the Articles of Association of the company referred to in sub-section (3) shall be such as may be approved by the Authority from time to time :

Provided that, in cases where the share capital is partly held by the State Government, the share capital, the Memorandum of the Association and the Articles of Association under this sub-section shall be approved by the State Government.

(5) The company formed under sub-section (3) shall carry out such functions as may be entrusted to it by the Memorandum of Association.

(6) Where in the opinion of the Authority, as a consequence of any development scheme having been executed by the Authority in the

1. *Subs.* by sec. 4(a) of U. P. Act no. 10 of 2016.

2. *Ins.* by sec. 4 (b) of U. P. Act no. 10 of 2016.

[The Uttar Pradesh Industrial Area Development Act, 1976]

special investment region or the industrial development area, the value of any property in that area which has been benefited by the development, has increased or is likely to increase, the Authority shall be entitled to levy upon the owner of the property or any person having an interest therein a betterment charge in respect of the increase in value of the property resulting from the execution of the development :

Provided that, no betterment charge shall be levied in respect of land owned by the Government :

Provided further that, where any land belonging to the Government has been granted by way of lease or license by the Government to a person, whether any building situate thereon or not, shall be subject to a betterment charge under this sub-section.]¹

Power to authorize a person to provide infrastructure or amenities and collect tax or fee

Power to the Authority in respect of transfer of land

²[**6-A.** Notwithstanding anything to the contrary contained in any other provisions of this Act and subject to such terms and conditions as may be specified in the regulations, the Authority may, by Agreement, authorize any person to provide or maintain or continue to provide or maintain any infrastructure or amenities under this Act and to collect taxes or fees as the case may be, levied therefor.]

7. The Authority may sell, lease or otherwise transfer whether by auction, allotment or otherwise, any land or building belonging to the Authority in the industrial development area on such terms and conditions as it may, subject to any rules that may be made under this Act, think fit to impose:

³[Provided that,-

(a) where any land has been allotted on lease before 28.07.2020 for setting up of an industrial unit and/or Information Technology/ Information Technology Enabled Services unit(IT/ITES); and

(b) the land has not been utilized (functional/minimum completion) by 28.07.2020 as per the norms laid down by the Authority; and

(c) a period of eight years from the date of execution of lease deed of the period fixed for such utilization as per the terms and conditions of allotment, whichever is longer has lapsed by 28.07.2020; and .

(d) a notice has been given by the Authority to such allottee atleast three months prior to 31.12.2022 to utilize the said land by 31.12.2022 for the purpose for which it was allotted and apprising him of the consequences as mentioned hereafter of the failure to do so; and

(e) the allottee does not utilize the land by 31.12.2022

then the allotment and lease deed will stand automatically cancelled and allotted land will vest with the Authority on 31.12.2022

Provided further that the State Government may, by a general or special order, extend the date of such cancellation and vesting as mentioned in the above proviso, in the interest of promotion of investment and employment generation.

Explanation-1:-The aforesaid amendment does not entitle any allottee/unit to claim a minimum completion period of eight years. The period fixed for such utilization shall continue to be governed by the terms and conditions of allotment and the policy of the concerned Authority, including the applicability of extension of time and other interests and charges.

1. *Ins. by sec. 4(b) of U.P. Act No. 10 of 2016.*

2. *Ins. by sec. 2 of U. P. Act No. 2 of 1999.*

3. *Subs. by sec. 2 of U.P. Act No. 05 of 2022.*

[The Uttar Pradesh Industrial Area Development Act, 1976]

Explanntion-2:- The refund of money deposited by the allottee on such cancellation of allotment and lease deed, and vesting of land in Authority shall be as per the policy of the concerned Authority.]

8. (1) For the purposes of proper planning and development of the industrial development area, the Authority may issue such direction as it may consider necessary, regarding —

Power to issue directions in respect of erection of building

(a) architectural features of the elevation or frontage of any building ;

(b) the alignment of buildings on any site ;

(c) the restrictions and conditions in regard to open spaces to be maintained in and around building and height and character of buildings ;

(d) the number of residential buildings that may be erected on any site ;

(e) regulation of erection of shops, workshops, warehouses factories or buildings ;

(f) maintenance of height and position of walls, fences, hedges or any other structure or architecture constructions ;

(g) maintenance of amenities ;

(h) restriction of use of any site for a purpose other than that for which it has been allocated ;

(i) the means to be provided for proper

(ii) drainage of waste water ;

(iii) disposal of industrial waste, and disposal of town refuse.

(2) Every transferee shall comply with the directions issued under sub-section (1) and shall as expeditiously as possible erect any building or take such other steps as may be necessary to comply with such directions.

9. (1) No person shall erect or occupy any building in the industrial development area in contravention of any building regulation made under sub-section (2).

Ban on erection of buildings in contravention of regulation

(2) The Authority may, by notification and with the prior approval of the State Government make regulations to regulate the erection of buildings and such regulations may provide for all or any of the following matters, namely :—

(a) the materials to be used for external and partition walls, roofs, floors and other parts of a building and their position or location or the method or construction ;

(b) lay-out plan of the building whether industrial, commercial or residential ;

(c) the height and slope of the roofs and floors or any building which is intended to be used for residential or cooking purposes ;

(d) the ventilation in, or the space to be left about any building or part thereof to secure circulation of air and for the prevention of fire;

[The Uttar Pradesh Industrial Area Development Act, 1976]

- (e) the number and height of the story's of any building ;
- (f) the means to be provided for the ingress and egress to and from any building ;
- (g) the minimum dimension of rooms intended for use as living rooms and sleeping rooms and the provision of ventilation ;
- (h) any other matter in furtherance of the proper regulation of erection, completion and occupation of buildings ; and
- (i) the certificates necessary and incidental to the submission of plans amended plans and completion reports;
- ¹(j) the time limit within which any building shall be required to be erected or repairs, additions, modifications is to be made in an existing building, shall be carried out and after completion thereof a notice of completion of construction of building or repairs, additions or modifications as the case may be, shall be lodged with the Authority and completion certificate obtained therefrom.]

Power to require proper maintenance of site or building

10. If it appears to the Authority that the conditions or use of any site or building is prejudicially affecting or is likely to affect the proper planning of or the amenities in any part of the industrial development area or the interests of the general public there, it may serve on the transferee or occupier of that site or building a notice requiring him to take such steps and within such period as may be specified in the notice and thereafter to maintain it in such manner as may be specified therein and in case such transferee or occupier fails to take such steps or to maintain it thereafter the Authority may itself take such steps or maintain it, and realize the cost incurred on it from such transferee or occupier.

Levy of tax

11. ² [(1) For the purposes of providing, maintaining or continuing any amenities in the industrial development area, the Authority may, with the previous approval of the State Government, levy such taxes as it may consider necessary in respect of any site or building on the transferee or occupier thereof, provided that the total incidence of such tax shall not exceed one per cent of the market value of such site, including the site of the building.

Explanation :— For the purposes of this sub-section, the expression 'market value' means, the amount of :—

- (a) consideration, in the case of sale ; or
- (b) premium, in the case of lease ; or
- (c) the minimum value determined in accordance with the rules made under the Indian Stamp Act, 1899, whichever is more.]

1. Ins. by sec. 5 of U. P. Act no. 10 of 2016.
2. Subs. by sec. 2 of U. P. Act 18 of 1995.

[The Uttar Pradesh Industrial Area Development Act, 1976]

(2) If the State Government considers it necessary or expedient in the public interest, it may, by a general or special order, exempt wholly or partly—any such transferee or occupier or any class thereof from the taxes levied under sub-section (1).

Power to levy toll etc.

[11-A. The Authority shall have power to levy and collect toll, for the use of approach roads and other Amenities at such rate and in such manner as may be notified by the State Government, from visitors, to such places of popular resort (including any ancient and historical monuments) within the industrial development area ;

Provided that State Government may by notification, exempt any classes of visitors from the payment of the toll and fix any day in which no toll shall be charged.]

Levy of Additional Stamp Duty

11-B. (1) The duty imposed by the Indian Stamp Act, 1899 on any deed of transfer of immovable property situated within the Industrial Development Area or Special Investment Region, or any part thereof, as the State Government may, by notification, declare, shall be increased by two percent on the amount or value of the consideration with reference to which the duty is calculated under the said Act.

(2) All collections resulting from the said increase, after the deduction of incidental expenses, if any, and as may be determined from time to time by the State Government, shall be transferred to and appropriated towards suitable head or Fund as notified by the State Government.]²

Applications of certain provisions of President's Act XI of 1973

12. The provisions of Chapter VII and sections 30, 32, 40, 41, 42, 43, 44, 45, 46, 47, 49, 50, 51, 53 and 58 of the Uttar Pradesh Urban Planning and Development Act, 1973, as re-enacted and modified by the Uttar Pradesh President's (Re-enactment with Modifications) Act, 1974, shall *mutatis mutandis* apply to the Authority with adaptation that,—

(a) any reference to the aforesaid Act shall be deemed to be a reference to this Act ;

(b) any reference to the Authority constituted under the aforesaid Act shall be deemed to be a reference to the Authority constituted under this Act ; and

(c) any reference to the Vice-Chairman of the Authority shall be deemed to be a reference to the Chief Executive Officer of the Authority.

1. *Ins.* by sec. 6 of U. P. Act 10 of 2016.
2. *Ins.* by sec. 6 of U.P. Act No. 10 of 2016.

[The Uttar Pradesh Industrial Area Development Act, 1976]

**No Panchayat
for industrial
township**

¹[**12-A.** Notwithstanding anything contained to the contrary in any Uttar Pradesh Act, where an industrial development area or any part thereof is specified to be an industrial township under the proviso to clause (1) of Article 243-Q of the Constitution, such industrial development area or part thereof, if included in a Panchayat area, shall, with effect from the date of notification made under the said proviso, stand excluded from such Panchayat area and no Panchayat shall be constituted for such industrial development area or part thereof under the United Provinces Panchayat Raj Act, 1947 or the Uttar Pradesh Kshetra Panchayats and Zila Panchayats Adhiniyam, 1961, as the case may be, and any Panchayat constituted for such industrial development area or part thereof before the date of such notification shall cease to exist.

Explanation :— The expression “Panchayat and Panchayat area” shall have the meanings respectively assigned to them in part IX of the Constitution.]

²[**12-B.** (1) The Governor may, by notification, specify under Article 243Q of the Constitution of India, the whole of Special Investment Region or the Industrial Development Area or any part thereof to be an Industrial Township.

(2) Notwithstanding anything to the contrary contained in any Uttar Pradesh Act, where an special investment region or industrial development area or any part thereof is specified to be an Industrial Township under the proviso to clause (1) of Article 243Q of the Constitution of India, such industrial development area or part thereof, falling in a Municipality shall from the date of notification stand excluded from that Municipality area and all powers and functions performed with respect to such area shall be exercised or performed by the Authority.

Explanation :— The expression “Municipality” shall have the meaning assigned to it in Part IX or Part IX-A of the Constitution of India.]

1. Ins. by sec. 2 of U. P. Act No. 4 of 2001

2. Ins. by sec. 7 of U. P. Act No. 10 of 2016

[The Uttar Pradesh Industrial Area Development Act, 1976]

**Imposition of
penalty and
mode of
recovery of
arrears**

13. Where any transferee makes any default in the payment of any consideration money or installment thereof or any other amount due on account of the transfer of any site or building by the Authority or any rent due to the Authority in respect of any lease, or where any transferee or ¹[Occupier makes any default in payment of any amount of] in the payment of any fee or tax levied under this Act, the Chief Executive Officer may direct that in addition to the amount of arrears, a further sum not exceeding that amount shall be recovered from the transferee or occupier, as the case may be, by way of penalty.

2[13-A. Any amount payable to the Authority under section 13 shall constitute a charge over the property and may be recovered as arrears of land revenue or by attachment and sale of property in the manner provided under sections 503, 504, 505, 506, 507, 508, 509, 510, 512, 513 and 514 of the Uttar Pradesh Municipal Corporations Act, 1959 (Act no. 2 of 1959) and such provisions of the said Act shall *mutatis mutandis* apply to the recovery of dues of an authority as they apply to the recovery of a tax due to a Municipal Corporation, so however, that references in the aforesaid sections of the said Act to 'Municipal Commissioner', 'Corporation Officer' and 'Corporation' shall be construed as references to 'Chief Executive Officer' and 'Authority' respectively :

Provided that more than one modes of recovery shall not be commenced or continued simultaneously.]

**For feature
for breach of
conditions of
transfer**

14. (1) In the case of non-payment of consideration money or any installment thereof on account of the transfer by the Authority of any site or building or in case of breach of any condition of such transfer or breach of any rules or regulations made under this Act, the Chief Executive Officer may resume the site or building so transferred and may further forfeit the whole or nay part of the money, if any, paid in respect thereof.

1. Subs. by sec. 8 of U. P. Act No. 10 of 2016.

2. Ins. by sec. 9 of U. P. Act No. 10 of 2012.

[The Uttar Pradesh Industrial Area Development Act, 1976]

(2) Where the Chief Executive Officer orders resumption of any site or building under sub-section (1) the Collector may, on his requisition, cause possession thereof to be delivered to him and may for that purpose use or cause to be used such force as may be necessary.

Penalty

15. Any person who contravenes any provisions of this Act, or rules or regulations made thereunder or any directions issued under section 8, shall on conviction be punishable with fine which may extend to ¹[fifty thousand rupees] and in the case of a continuing offence with further fine which may extend to one hundred rupees for every day during which such offence continues after conviction for the first commission of the offence.

Powers of entry etc.

16. The Chief Executive Officer may authorize any person to enter into or open any land or building with or without assistance, for the purposes of,—

(a) making any inquiry, inspection, measurement or survey or taking levels of such land or building ;

(b) examining works under construction or of ascertaining the course of sewers or drains ;

(c) ascertaining whether any building is being or has been erected or re-erected without sanction or in contravention of any sanction given under this Act or the rules and regulations made thereunder and to take such measurements and do any such other acts as may be necessary for such purpose ;

²[(C-1) digging or boring into the sub soil ;

(C-2) setting out boundaries or intended lines of work ;

(C-3) making such level, boundaries and lines by placing marks and cutting trenches ;

(C-4) ascertaining whether any land is being or has been developed in accordance with the Plan and in accordance with the terms and conditions stated in the permission.]²

(d) doing any other thing necessary for the efficient administration of this Act :

Provided that —

(i) no such entry shall be made except between the hours of sunrise and sunset and without giving reasonable notice to the occupier, or if there be no occupier, to the owner of the land or building ;

(ii) sufficient opportunity shall in every instance, be given to enable women, if any, to withdraw from such land or building ;

1. Subs. by sec. 10 of U. P. Act no. 10 of 2016.

2. Ins. by sec. 11 of U. P. Act no. 10 of 2016.

[The Uttar Pradesh Industrial Area Development Act, 1976]

(iii) due regard shall always be had, so far as may be compatible with the exigencies of the purposes for which the entry is made, to the social and religious usages of the occupants of the land or building entered.

Punishment for obstruction, imposition of penalty, sealing etc.

¹ [16-A. Any person who obstructs the entry of a person authorized under section 16 upon any land or building shall be punished with imprisonment for a term which may extend to six months, or with fine which may extend to five thousand rupees, or with both.

Power to levy, assess, recover user charges

16-B. (1) When it appears to the Chief Executive Officer or the officer authorized by him that any particular development scheme is sufficiently advanced to enable the amount of the user charge to be determined, the Chief Executive Officer or the officer authorized by him may be an order made in that behalf, declare that for the purpose of determining the User Charges the execution of the scheme shall be deemed to have been completed and shall thereupon give notice in writing to the owner of the property or person having an interest therein that it is proposed to assess the amount of the User charge in respect of the property mentioned in the notice.

(2) The Chief Executive Officer or the officer authorized by him shall assess the amount of User Charges payable by the person concerned after giving such person an opportunity of being heard.

(3) Any person aggrieved by the order of assessment passed under sub-section (2), may, within ninety days from the date of the notice in writing of such assessment inform the Chief Executive Officer or the officer authorized by him in that behalf by a declaration in writing that he accepts the assessment or objects to it.

(4) Where the order of assessment passed under sub-section (2) is accepted by the person concerned within the period specified in such assessment shall become final and the person concerned shall make payment of the User Charges within the time specified in the assessment order.

(5) If the person concerned objects to the Assessment order passed under sub-section (2), then the person concerned may file an appeal before the Appellate Authority within a period of ninety days from the date of receipt of the assessment order passed under sub-section (2) and the Appellate Authority may dispose of the appeal within a period of six months from the date of receipt of the appeal. The order passed by the Appellate Authority in appeal shall be final.

(6) The State Government may nominate an officer not below the rank of the Principal Secretary to the State Government as the Appellate Authority.

¹ Ins. by sec. 12 of U. P. Act no. 10 of 2013.

[The Uttar Pradesh Industrial Area Development Act, 1976]

(7) The User Charges levied under this Act shall be payable in such number of installments, as may be fixed by regulations made in that behalf.

(8) The arrears of User Charges shall be recoverable as the arrears of land revenue, and shall constitute a charge over such property.]¹

**Overriding
effect of the
Act**

17. Upon any area being declared an industrial development area under the provisions of this Act, such area, if included in the master plan or the zonal development plan under the Uttar Pradesh Urban Planning and Development Act, 1973, or any other development plan under any other Uttar Pradesh Act, shall, with effect from the date of such declaration be deemed to be excluded from any such plan.

**Power to
make rules**

18. The State Government may by notification, make rules for carrying out the purposes of this Act.

**Power to
make
regulations**

19. (1) The Authority may with the previous approval of the State Government, make regulation not inconsistent with the provisions of this Act or the rules made thereunder for the administration of the affairs of the Authority.

(2) In particular, and without prejudice to the generality of the foregoing power, such regulation may provide for all or any of the following matters, namely :—

(a) the summoning and holding of meetings of the Authority, the time and place where such meetings are to be held, the conduct of business at such meetings, and the number of members necessary to form a quorum thereat ;

(b) the powers and duties of the Chief Executive Officer ;

(c) the form of register of application for permission to erect a building ;

(d) the management of properties of the Authority ;

(e) fees to be levied in the discharge of its functions ;

(f) such other matters as are to be provided for in regulation.

1. *Ins. by sec. 12 of U.P. Act No. 10 of 2016.*

भारतवर्ष / ई-मेल

संख्या- 01 / 77-3-21-48(एन) 20

R-6

प्रेषक,

आलोक कुमार,
अपर मुख्य सचिव,
उ०प्र० शासन।

सेवा में,

1. मुख्य कार्यपालक अधिकारी, यूपीडा,
ग्रेटर नोएडा / नोएडा / थ्रीडा /
यूपीसीडा / लीडा / गीडा / सीडा।
2. मुख्य कार्यपालक अधिकारी,
इन्वेस्ट यूपी०,
लखनऊ

लखनऊ : दिनांक 14 जनवरी, 2021

औद्योगिक विकास अनुभाग-3

विषय: उत्तर प्रदेश राजस्व संहिता, 2008 की धारा-59, 89 तथा उ०प्र० राजस्व संहिता
नियमावली-2016 में किये गये संशोधन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपर मुख्य सचिव, राजस्व विभाग के पत्र संख्या-1577/एक-1-2020-रा०-1, दिनांक 30.12.2020 (छायाप्रति संलग्न) एवं पत्र संख्या-1601/एक-1-2020-रा०-1, दिनांक 31.12.2020 (छायाप्रति संलग्न) का कृपया अवलोकन करने का कष्ट करें।

2 उल्लेखनीय है कि विधायी अनुभाग-1 की अधिसूचना संख्या-2164/79-वि-1-20-2(क)24/2020, दिनांक 28.12.2020 द्वारा उत्तर प्रदेश राजस्व संहिता (संशोधन) अध्यादेश, 2020 (उत्तर प्रदेश अध्यादेश संख्या-2 सन् 2020) प्रख्यापित किया गया है, जिसमें धारा-59(6) एवं 89 (3) को संशोधित किया गया है। इसके अतिरिक्त उत्तर प्रदेश राजस्व संहिता (तृतीय संशोधन) नियमावली, 2020 अधिसूचना संख्या-1560/एक-1-2020-रा०-1, दिनांक 29.12.2020 राजस्व विभाग के उक्त पत्र दिनांक 31.12.2020 के साथ संलग्न है।

3. उत्तर प्रदेश राजस्व संहिता (संशोधन) अध्यादेश, 2020 (उत्तर प्रदेश अध्यादेश संख्या-2 सन् 2020) की धारा-59(6) में संशोधन कर नोएडा, ग्रेटर नोएडा, यमुना एक्सप्रेसवे प्राधिकरण अथवा भारत के संविधान के अनुच्छेद-243 के अन्तर्गत उत्तर प्रदेश औद्योगिक विकास अधिनियम-1976 के अधीन 'औद्योगिक विकास क्षेत्रान्तर्गत घोषित किसी औद्योगिक नगरों को स्थानीय प्राधिकरण की परिभाषा में सम्मिलित किया गया है।

.....2/-

4. इसके अतिरिक्त धारा-89 की उपधारा-3 में संशोधन करते हुए 12.5 एकड़ से अधिक कच की गयी भूमि के विनियमन हेतु नवीन प्रक्रिया निर्धारित की गयी है।
5. राजस्व अनुभाग-1 की अधिसूचना संख्या-1560/एक-1-2020-रा0-1, दिनांक 29.12.2020 द्वारा उत्तर प्रदेश राजस्व संहिता नियमावली, 2018 में संशोधन करते हुए नयी नियमावली बनायी गयी है, जिसमें नियम-101 में संशोधन करते हुए निम्नवत् उप नियम प्रतिस्थापित किया गया है :-

स्तम्भ-1	स्तम्भ-2
विद्यमान उप-नियम	एतद्वारा प्रतिस्थापित उप-नियम
ऐसे सभी आवेदनों के साथ विनियम में प्राप्त व दिये जाने वाले भूखण्डों की प्रमाणित खतौनी व भूमि प्रबन्धक समिति द्वारा ऐसी विनियम के पक्ष में पारित किये गये प्रस्ताव की प्रति संलग्न की जायेगी।	ऐसे सभी आवेदन के साथ विनियम स्वरूप प्रदत्त सभी प्राप्त भूखण्डों से सम्बन्धित खतौनी की प्रमाणित प्रतियाँ और भूमि प्रबन्धक समिति के ऐसे विनियम के पक्ष में संकल्प अथवा कलेक्टर द्वारा अनुमोदित उप-जिलाधिकारी के संप्रेरण के संकल्प की प्रति संलग्न की जायेगी।

6. अतः इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया राजस्व विभाग के पत्र दिनांक 30.12.2020 के साथ संलग्न अध्यादेश तथा पत्र दिनांक 31.12.2020 के साथ संलग्न नियमावली में किये संशोधनों का संज्ञान लेते हुए नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

(संलग्नक-यथोक्त)

भवदीय

31/12/20

(आलोक कुमार)

अपर मुख्य सचिव।

कार्यालय
पत्रांक 1123 / डी0एल0आर0सी0 / 2021

जिलाधिकारी,

गौतमबुद्धनगर।

दिनांक 02.03.2021

कार्यालय ज्ञाप

उत्तर प्रदेश शासन विधायी अनुभाग-1 द्वारा निर्गत अधिसूचना संख्या-2164/79-वि-1-20-2(क)24/2020 दिनांक 28.12.2020 के साथ संलग्न उत्तर प्रदेश राजस्व संहिता (संशोधन) अध्यादेश, 2020 में उत्तर प्रदेश राजस्व संहिता की धारा 59 की उपधारा (6) में निम्नलिखित संशोधन कर स्पष्ट किया गया है :-

इस धारा के प्रयोजनार्थ शब्द " स्थानीय प्राधिकरण में क्षेत्र पंचायत, जिला पंचायत, टाउन एरिया, नोटिफाइड एरिया, छावनी क्षेत्र, नगर पंचायत, नगर पालिका, नगर महापालिका, नगर निगम, नोएडा विकास प्राधिकरण, ग्रेटर नोएडा विकास प्राधिकरण एवं यमुना एक्सप्रेस-वे विकास प्राधिकरण अथवा भारत का संविधान के अनुच्छेद 243-थ के अन्तर्गत उत्तर प्रदेश औद्योगिक क्षेत्र विकास अधिनियम, 1976 के अधीन औद्योगिक विकास क्षेत्रान्तर्गत घोषित कोई औद्योगिक नगरी सम्मिलित होंगे ।"

उक्त संशोधन के क्रम में उत्तर प्रदेश शासन के राजस्व अनुभाग द्वारा शासनादेश संख्या-1577/एक-1-2020-रा0-1 दिनांक 30.12.2020 तथा औद्योगिक विकास अनुभाग-3 द्वारा शासनादेश संख्या-01/77-3-21-48(एम)20 दिनांक 11.01.2021 निर्गत किया गया है ।

शासनादेश दिनांक 11.01.2021 में नोएडा, ग्रेटर नोएडा तथा यमुना एक्सप्रेस-वे प्राधिकरण अथवा भारत के संविधान के अनुच्छेद 243 के अन्तर्गत उत्तर प्रदेश औद्योगिक विकास अधिनियम 1976 के अधीन औद्योगिक विकास क्षेत्रान्तर्गत घोषित किसी औद्योगिक नगरी को स्थानीय प्राधिकरण की परिभाषा में सम्मिलित किया गया है ।

[उक्त अधिसूचना में दिये गये प्राविधानों तथा उपबन्धों के अनुसार जनपद गौतमबुद्धनगर की सीमा के अन्तर्गत अधिसूचित क्षेत्र में अधीक्षण, संरक्षण, प्रबन्धन और नियन्त्रण नोएडा, ग्रेटर नोएडा तथा यमुना एक्सप्रेस-वे प्राधिकरणों द्वारा नियमानुसार किया जायेगा।]

जिलाधिकारी,
गौतमबुद्धनगर।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य कार्यपालक अधिकारी, ग्रेटर नोएडा/नोएडा/यमुना एक्सप्रेस-वे औद्योगिक विकास प्राधिकरण, गौतमबुद्धनगर।
2. पुलिस आयुक्त गौतमबुद्धनगर।
3. अपर जिलाधिकारी (प्र0)/अपर जिलाधिकारी (वि0/रा)/ अपर जिलाधिकारी (भू0अ0), गौतमबुद्धनगर।
4. उप जिलाधिकारी सदर/दादरी/जेवर।

जिलाधिकारी,
गौतमबुद्धनगर।

ग्राम पंचायत या अन्य स्थानीय प्राधिकरणों द्वारा भूमि और अन्य सम्पत्तियों का प्रबन्धन

ग्राम पंचायतों और अन्य स्थानीय प्राधिकरणों को भूमि आदि का सौंपा जाना— (1) राज्य सरकार विहित रीति से प्रकाशित किये जाने वाले साधारण या विशेष आदेश द्वारा इस संहिता के उपबन्धों के अनुसार अधीक्षण, संरक्षण, प्रबन्धन और नियंत्रण के प्रयोजनों के लिए ग्राम पंचायत या किसी अन्य स्थानीय प्राधिकरण को उपधारा (2) में विनिर्दिष्ट ऐसी समस्त या कोई चीजें सौंप सकती है जो राज्य सरकार में निहित हों।

(2) निम्नलिखित चीजें उपधारा (1) के अधीन किसी ग्राम पंचायत या अन्य स्थानीय प्राधिकरण को सौंपी जा सकती हैं, अर्थात् :-

(एक) किसी जोत या बाग में तत्समय समाविष्ट भूमि के सिवाय भूमि, जो खेती योग्य हों या अन्यथा हों;

(दो) ग्राम पंचायत की भूमि पर लगा बाग, चरागाह, कब्रिस्तान, श्मशान घाट, उर्वरक गर्ते, खलिहान, चकरोड, सम्पर्क मार्ग, सेक्टर मार्ग, नदी तल भूमि, सड़क, सड़क की खन्ती, मलिन जल क्षेत्र;

(तीन) वन एवं मत्स्य क्षेत्र;

(चार) किसी जोत में या किसी जोत की सीमा पर या किसी बाग या आबादी में स्थित वृक्षों से भिन्न वृक्ष या दखल न की हुई भूमि पर स्थित कोई वृक्ष;

(पांच) हाट, बाजार, मेला, तालाब, सरोवर, जल मार्ग, निजी नौघाट, पगडन्डी और आबादी स्थल;

(छः) निखात निधि अधिनियम, 1878 के उपबन्धों के अधीन धारा 55 में विनिर्दिष्ट और राज्य सरकार से सम्बन्धित कोई सम्पत्ति ।

(3) ऐसी प्रत्येक भूमि या अन्य चीज, जो—

(क) उत्तर प्रदेश जोत चकबन्दी अधिनियम, 1953 या उत्तर प्रदेश अधिकतम जोत सीमा आरोपण अधिनियम, 1960 के उपबन्धों के अधीन किसी ग्राम पंचायत या किसी अन्य स्थानीय प्राधिकरण में निहित हो ;

(ख) इस संहिता द्वारा निरसित किसी अधिनियम के अधीन किसी ग्राम पंचायत या किसी अन्य स्थानीय प्राधिकरण के प्रभार के अधीन रखी गयी हो ;

(ग) इस संहिता के प्रारम्भ होने के पूर्व या उसके पश्चात् किसी ग्राम पंचायत या अन्य स्थानीय प्राधिकरण के कब्जे में अन्यथा, आयी हो ;

उसे इस संहिता के उपबन्धों के अनुसार अधीक्षण, संरक्षण, प्रबन्धन और नियंत्रण के प्रयोजनार्थ इस संहिता के प्रारम्भ होने के दिनांक से या उसके इस प्रकार कब्जे में आने के दिनांक से, यथास्थिति ऐसी ग्राम पंचायत या अन्य स्थानीय प्राधिकरण को सौंपा हुआ समझा जायेगा।

(4) राज्य सरकार विहित रीति से प्रकाशित किए जाने वाले अनुवर्ती आदेश द्वारा, —

(क) उपधारा (1) के अधीन जारी किए गए किसी पूर्ववर्ती आदेश में परिवर्द्धन कर सकती है,

संशोधन कर सकती है, परिवर्तन कर सकती है या उसे निरस्त कर सकती है;

(ख) अधीक्षण, संरक्षण, प्रबन्धन और नियंत्रण के लिये उपधारा (1) या उपधारा (3) के अधीन सौंपी गयी या सौंपी हुई समझी गयी किसी भूमि या अन्य चीज को किसी अन्य ग्राम पंचायत या अन्य स्थानीय प्राधिकरण को अन्तरित कर सकती है;

(ग) किसी ग्राम पंचायत या स्थानीय प्राधिकरण को सौंपी गई या सौंपी हुई समझी गई या अन्तरित की गई किसी भूमि या अन्य चीज को ऐसी निबन्धन एवं शर्तों पर जैसी कि विहित की जाएं वापस ले सकती है;

(घ) ऐसी शर्तों और निबन्धन अधिरोपित कर सकती है, जिनके अधीन इस धारा के अधीन अधीक्षण, संरक्षण, प्रबन्धन और नियंत्रण की शक्तियों का प्रयोग किया जाएगा।

(5) जहां उपधारा (2) में निर्दिष्ट कोई चीज किसी ग्राम पंचायत को सौंपी गई हो या सौंपी हुई समझी गयी हो और ग्राम या उसका ऐसा कोई भाग जिसमें ऐसी चीजें स्थित हों, ग्राम पंचायत के क्षेत्र के बाहर हो वहां ऐसी ग्राम पंचायत या उसकी भूमि प्रबन्धक समिति इस निमित्त राज्य सरकार द्वारा जारी किये गये किसी साधारण या विशेष आदेश के अधीन इस संहिता या उत्तर प्रदेश पंचायत राज अधिनियम, 1947 द्वारा या उसके अधीन ग्राम पंचायत या किसी भूमि प्रबन्धक समिति पर समनुदेशित, अधिरोपित या प्रदत्त कृत्यों, कर्तव्यों और शक्तियों का निष्पादन, निर्वहन और प्रयोग करेगी मानों वह ग्राम या उसका भाग भी उसके क्षेत्र में आता हो।

(6) जहां उपधारा (2) के अधीन विनिर्दिष्ट कोई चीज, ग्राम पंचायत से भिन्न किसी स्थानीय प्राधिकरण को सौंपी गयी हो या सौंपी हुई समझी गयी हो वहां इस अध्याय के उपबन्ध यथावश्यक परिवर्तन सहित ऐसे स्थानीय प्राधिकरण पर लागू होंगे।

60 भूमि प्रबन्धक समिति द्वारा अधीक्षण, प्रबन्धन और नियंत्रण— (1) इस संहिता के उपबन्धों के अधीन प्रत्येक भूमि प्रबन्धक समिति को ग्राम पंचायत के निमित्त और उसकी ओर से धारा 59 के अधीन उस ग्राम पंचायत को सौंपी गयी या सौंपी हुयी समझी गयी समस्त भूमि और अन्य चीजों, जिन पर ऐसी ग्राम पंचायत को इस संहिता या तत्समय प्रवृत्त किसी विधि के अधीन कब्जा करने का हक हो, के अधीक्षण, संरक्षण, प्रबन्धन और नियंत्रण का कार्य प्रभारित किया जाएगा।

(2) पूर्ववर्ती उपबन्धों की व्यापकता पर प्रतिकूल प्रभाव डाले बिना भूमि प्रबन्धक समिति के कृत्यों और कर्तव्यों में निम्नलिखित बिन्दु सम्मिलित होंगे :-

(क) भूमि का बन्दोबस्त और प्रबन्धन ;

(ख) वनों और वृक्षों का संरक्षण, अनुरक्षण और विकास ;

(ग) आबादी स्थलों और ग्रामीण संचार व्यवस्था का अनुरक्षण और विकास ;

(घ) हाटों, बाजारों और मेलों का प्रबन्धन;

(ङ) मत्स्य क्षेत्र और तालाबों का अनुरक्षण और विकास;